**DIRECTORATE GENERAL OF FOREIGN TRADE**

**(DES-I SECTION)**

**MINUTES OF MEETING NO. 06/80 OF THE NORMS COMMITTEE-I DATED 29.09.2020 HELD ON 01.10.2020**

Meeting No. 06/80 of the Norms Committee (NC-I) for the licensing year 2020-2021 (originally scheduled for 29.09.2020) held on 01.10.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

| Sl. No. | Name of the representatives & their Designation | Department |
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| 1. | Shri Sushil Kumar Jangid, Scientist 'B' | MeitY |
| 2. | Shri Shaish Kumar, (Tech-1) | Consultant |
| 3. | Shri V.C. Agarwal, (Tech-3) | Consultant |
| 4. | Shri S. K. Bhatnagar, | Consultant |
| **In Attendance** | | |
| 1. | Dr. D. C. Dabhole, Dy. DGFT | DGFT |
| 2. | Shri Pranav Upadhyay, Assistant Director ISS | DGFT |

**Note:**

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

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| 1 | **Case No.:390/15/80-ALC2/2018** | Party Name: TENOVA INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00732/AM19/ | RLA File :07/24/040/00411/AM16/ | Lic.No/Date:0710109544 18.03.2016 | Pending with DHI |
| | **Decision:** The Committee considered the case as per agenda and noted that the firm's reply was sent to **DHI** on 11.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided **to remind DHI** for expediting the comments.<br><br>Case is deferred. | | | |

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| 2 | **Case No.:395/15/80-ALC2/2018** | Party Name: DYNAMATIC TECHNOLOGIES LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00737/AM19/ | RLA File :07/24/040/00423/AM16/ | Lic.No/Date:0710109626 04.04.2016 | |
| | **Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME**. (Copy enclosed)<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 3 | **Case No.:25/15/80-ALC2/2018** | Party Name: TENOVA INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00367/AM19/ | RLA File :07/24/040/00080/AM17/ | Lic.No/Date:0710109946 14.06.2016 | Pending with DHI |
| | **Decision:** The Committee considered the case as per agenda and noted that the firm's reply was sent to **DHI** on 11.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided **to remind DHI** for expediting the comments.<br><br>Case is deferred. | | | |

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| 4 | **Case No.:199/15/80-ALC2/2018** | Party Name: TENOVA INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00541/AM19/ | RLA File :07/24/040/00173/AM17/ | Lic.No/Date:0710110331 29.08.2016 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that **DHI** informed that the firm's reply is incomplete. Therefore, the Committee decided to ask again from the firm to furnish following information as per comments of **DHI**:<br><br>1. Wastage generated at each stage of manufacture for each raw material separately.<br>2. Calculation sheet for wastage claimed with reference to wastage generated at (1) above.<br>3. Manufacturing flow chart of each export item.<br><br>Case is deferred. | | | |

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| 5 | **Case No.:404/15/80-ALC2/2018** | Party Name: OSWAL PUMPS LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00746/AM19/ | RLA File :33/24/040/00007/AM17/ | Lic.No/Date:3310030377 03.03.2017 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that **DPIIT** vide U. O. No. P-47011/16/2020-TSW dated 28.08.2020 informed that the firm's reply is incomplete. Therefore, the Committee decided to ask again from the firm to furnish following information as per comments of **DPIIT**: | | | |

1. Quantities of export items in Nos. in addition to their weights.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

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| 6 | **Case No.:94/15/80-ALC2/2018** | Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00436/AM19/ | RLA File :07/24/040/00085/AM18/ | Lic.No/Date:0710111766 16.06.2017 | Pending with firm |

**Decision:** The Committee considered the case as per the agenda and noted that **MSME** informed vide email dated 30.09.2020 that the firm's reply is deficient due to following reasons:

1. As per licence quantity for Sl. No. 3 of import is 109928 Kgs while in the reply it is stated that total import quantity is 69237 Kgs. Additionally, the firm submitted that quantity required per unit of export item is 151 Kgs which corresponds to 458 items (69237/151) for an import of 69237 Kgs while the licence is for an export of 728 shells. Hence, to provide clarification for the same.
2. To provide clarification for Sl. No. 4 to 9 of items of import as asked above for Sl. No. 3.

Therefore, the Committee decided to ask from the firm to provide clarification for the above mentioned deficiencies as per comments of **MSME.**

Case is deferred.

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| 7 | **Case No.:405/15/80-ALC2/2018** | Party Name: OSWAL PUMPS LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00747/AM19/ | RLA File :33/24/040/00007/AM18/ | Lic.No/Date:3310030410 01.11.2017 | Pending with firm |

**Decision:** The Committee considered the case as per the agenda and noted that **DPIIT** vide U. O. No. P-47011/16/2020-TSW dated 28.08.2020 informed that the firm's reply is incomplete. Therefore, the Committee decided to ask again from the firm to furnish following information as per comments of **DPIIT**:

1. Quantities of export items in Nos. in addition to their weights.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

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| 8 | **Case No.:15/1/80-ALC2/2019** | Party Name: WONJIN AUTOPARTS INDIA PVT LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00763/AM19/ | RLA File :04/24/040/00191/AM18/ | Lic.No/Date:0410163912 22.01.2018 | |

**Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

| Sl. No | ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|---|
| 1 | 87089900 | HTR Pipe-Core Inlet LH (B479) 00253845-01 (Containing 11550 kgs of Import Item) | 150000 Number | 76082000 | Aluminium Pipe /Tube 17MM Diameter1mm Thickness | **40847 Kgs with** 5.17%, 7.30%, 4.30% & 7.05% wastage for Sl. No. 1 to 4 of export items respectively, **after 1/3rd recover.** |
| 2 | 87089900 | HTR Pipe-Core Outlet LH (B479) (Containing 12900 kgs of Import Item) | 150000 Number | | | |
| 3 | 87089900 | HTR Pipe Core Inlet RHD (B479) (Containing 7470 kgs of Import Item) | 90000 Number | | | |
| 4 | 87089900 | HTR Pipe Core Outlet RHD (B479) (Containing 6615 kgs of Import Item) | 90000 number | | | |

**Note:**

1. **Per unit weight of export items at Sl. No. 1 to 4 is 0.077 Kg, 0.086 Kgs, 0.083 Kg & 0.0735 Kg respectively.**
2. **The firm should import relevant item only.**

RA concerned may take further necessary action as per the decision of NC.

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| 9 | **Case No.:394/15/80-ALC2/2018** | Party Name: TRIVENI HI-TECH PVT. LTD. | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00736/AM19/ | RLA File :07/24/040/00368/AM18/ | Lic.No/Date:0710113046 04.04.2018 | |

**Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

| Sl. No. | ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|---|
| 1. | 88033000 | 7005646-1 - PLATE TOP | 730 Nos **(1095 kgs)** | 72209090 | ST.ST PLATE 0.7500. PL.316/316L. STAINLESS. HR.ANN. PICKLE.60.000.240.0000.75"X61"X240" (FLAT ROLLED STAINLESS STEEL N.A) **(6704.55Kgs)** | **3985.8Kgs-3.64kg/kg after 1/3rd recovery for export item at Sl. No. 1** |
| 2. | 88033000 | 7006505-1 - PLATE BOTTOM | 725 Nos **(906.25 kgs)** | | | **2718.75Kgs-3kg/kg after 1/3rd recovery for export item at Sl. No. 1** |
| 3. | 88033000 | 7005647-1 - PLATE TOP | 1100 Nos **(1375 kgs)** | 72209090 | ST.ST PLATE 0.5000.PL.316/316L. STAINLESS.HR.ANN.PICKLE.48.000.120.0000.5"X48"X120" (FLAT ROLLED STAINLESS STEEL N.A) **(3025Kgs)** | **2.2kg/kg after 1/3rd recovery for export item at Sl. No. 2** |

**Note:**

1. **Per unit weight for Sl. No. 1 to 3 of export item is 1.5kg, 1.25kg, 1.25kg respectively.**
2. **Relevant Grade and thickness to match in both the import and export items.**

RA concerned may take further necessary action as per the decision of NC.

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| 10 | **Case No.:23/12/80-ALC2/2018** | Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP.KULKARNI | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Rejected** |
| | HQ File :01/80/050/00296/AM19/ | RLA File :03/94/040/00640/AM19/ | Lic.No/Date:0310824478 16.10.2018 | |

**Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, a letter was sent to the firm on 16.01.2020 followed by reminders on 20.02.2020, 01.06.2020 & 31.07.2020. However, no information has been received so far. Therefore, the Committee decided to **reject** the case under intimation to **RA, Mumbai**.

RA concerned may take further necessary action as per the decision of NC.

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| 11 | **Case No.:20/14/80-ALC2/2018** | Party Name: ULTRA ENGINEERS | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00336/AM19/ | RLA File :31/83/040/00150/AM19/ | Lic.No/Date:3110067260 19.12.2018 | |

**Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DHI** as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|
| 84139190 | Parts Of Oil Field Equipment *CRKC, MACHD, PWR END, HT-2000,2009 Part No-101831285 (Imported weight 863.70 kg & Domestic Weight 303.37 Total = 1167.07*60 =70024.2 Kg) | 60 Number | 72085190 | Plate 96 X 1850 X 7400 mm S690QL (15 Nos) | Import quantity may be allowed with 139% wastage |

**Note: Import quantity is allowed after taking 20% recovery on smaller off cuts in the manufacturing process & 50% on bigger off cuts due to oversize plates.**

RA concerned may take further necessary action as per the decision of NC.

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| 12 | **Case No.:300/15/80-ALC2/2018** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00642/AM19/ | RLA File :09/24/040/00487/AM19/ | Lic.No/Date:0910067093 18.01.2019 | Pending with Firm |

**Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 19.03.2020 followed by reminders on 01.06.2020 & 31.07.2020. However, the firm vide their email dated 30.09.2020 has requested to grant them 30 days time to submit their applications. Therefore, the Committee decided to **wait for firm's reply.**

Case is deferred.

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| 13 | **Case No.:310/15/80-ALC2/2018** | Party Name: TERUMO PENPOL PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00652/AM19/ | RLA File :53/24/040/00013/AM19/ | Lic.No/Date:5310019913 05.02.2019 | Pending with firm/ Dept. C & PC |

**Decision:** The Committee considered the case as per the agenda and noted that letter requesting some information (for similar cases) as suggested by **Consultant (Tech 1)** was sent to Department of C&PC on

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| | 12.02.2020 followed by reminders on 18.03.2020, 21.07.2020. A D.O. letter was also sent to the Department of C & PC on 30.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind the Department of C & PC for expediting comments.<br><br>Case is deferred. |

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| 14 | **Case No.:8/1/80-ALC2/2019** | Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Rejected** |
| | HQ File :01/80/050/00756/AM19/ | RLA File :03/94/040/01048/AM19/ | Lic.No/Date:0310827404 01.03.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 22.07.2019 followed by reminders on 25.02.2020, 03.06.2020 & 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Mumbai**.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 15 | **Case No.:3/2/80-ALC2/2019** | Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Rejected** |
| | HQ File :01/80/050/00003/AM20/ | RLA File :31/83/040/00298/AM19/ | Lic.No/Date:3110067366 02.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 14.01.2020 followed by reminders on 19.03.2020, 03.06.2020 & 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Pune**.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 16 | **Case No.:2/4/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00017/AM20/ | RLA File :31/83/040/00009/AM20/ | Lic.No/Date:3110067390 24.04.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on updated email address on 28.09.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firms reply.<br><br>Case is deferred. | | | |

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| 17 | **Case No.:3/4/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00018/AM20/ | RLA File :31/83/040/00010/AM20/ | Lic.No/Date:3110067391 24.04.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on updated email address on 28.09.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firms reply.<br><br>Case is deferred. | | | |

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| 18 | **Case No.:4/4/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00019/AM20/ | RLA File :31/83/040/00011/AM20/ | Lic.No/Date:3110067392 24.04.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on updated email address on 28.09.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firms reply.<br><br>Case is deferred. | | | |

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| 19 | **Case No.:5/4/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Rejected** |
| | HQ File :01/80/050/00020/AM20/ | RLA File :05/24/040/00033/AM20/ | Lic.No/Date:0510410376 25.04.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019 followed by reminders on 25.02.2020, 03.06.2020 & 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, New Delhi**.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 20 | **Case No.:7/4/80-ALC2/2019** | Party Name: SHIVALIK BIMETAL CONTROLS LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00022/AM20/ | RLA File :05/24/040/00016/AM20/ | Lic.No/Date:0510410395 26.04.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 31.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 21 | **Case No.:9/4/80-ALC2/2019** | Party Name: ERBATECH MACHINERY P LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00024/AM20/ | RLA File :32/24/040/00004/AM20/ | Lic.No/Date:3210078932 29.04.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 03.09.2020. However, the firm via email dated 15.09.2020 requested for extension of time till 30.09.2020 to submit the reply. Therefore, the Committee decided to wait for the reply of the firm.<br><br>Case is deferred. | | | |

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| 22 | **Case No.:13/4/80-ALC2/2019** | Party Name: SRI RAM INDUSTRIES | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Rejected** |
| | HQ File :01/80/050/00028/AM20/ | RLA File :04/24/040/00157/AM19/ | Lic.No/Date:0410165532 01.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019 followed by reminders on 16.01.2020, 19.03.2020 & 18.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Chennai**.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 23 | **Case No.:14/4/80-ALC2/2019** | Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00029/AM20/ | RLA File :03/94/040/01131/AM19/ | Lic.No/Date:0310828702 01.05.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DPIIT vide U. O. No.: P-47011/193/2019-TSW dated 31.08.2020**:**<br><br>1. Basis/justification for the quantities of consumables, as their value is about 40% of FoB value of exports.<br>2. **For import items at Sl. No. 1 & 2:** Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc..<br><br>Case is deferred. | | | |

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| 24 | **Case No.:15/4/80-ALC2/2019** | Party Name: CHIRAG UDYOG | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00030/AM20/ | RLA File :05/23/040/00054/AM20/ | Lic.No/Date:0510410451 02.05.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 25 | **Case No.:16/4/80-ALC2/2019** | Party Name: BLISS ANAND PVT. LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Rejected** |
| | HQ File :01/80/050/00031/AM20/ | RLA File :05/23/040/00051/AM20/ | Lic.No/Date:0510410480 03.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 25.02.2020 followed by reminders on 03.06.2020, 31.07.2020 & 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, New Delhi**.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 26 | **Case No.:21/4/80-ALC2/2019** | Party Name: MASU BRAKE PADS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00036/AM20/ | RLA File :05/24/040/00057/AM20/ | Lic.No/Date:0510410488 06.05.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and **Consultant (SKB)** informed that the information furnished by the firm regarding the claim of 12% wastage on Black HR steel plate ( 5-6 mm thick) for manufacturing of Back plate for export of Brake pads. They have shown only 1% wastage of plate during cleaning and shoot blasting. However, how many operations are required and wastage during each operation for making required sizes have not indicated. Therefore, as per comments of **Consultant (SKB)**, the Committee decided to ask from the firm to furnish the following information**:**<br><br>1. To provide proper justification as to how 12% wastage calculated.<br><br>Case is deferred. | | | |

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| 27 | **Case No.:19/4/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Rejected** |
| | HQ File :01/80/050/00034/AM20/ | RLA File :05/24/040/00762/AM19/ | Lic.No/Date:0510410518 08.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 26.12.2019 followed by reminders on 27.02.2020, 03.06.2020 & 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, New Delhi**.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 28 | **Case No.:18/4/80-ALC2/2019** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00033/AM20/ | RLA File :09/24/040/00058/AM20/ | Lic.No/Date:0910067492 10.05.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 19.03.2020 followed by reminders on 03.06.2020, 31.07.2020 & 03.09.2020. However, the firm vide their email dated 30.09.2020 has requested to grant them 30 days time to submit their applications. Therefore, the Committee decided to **wait for hard copy of application from the firm.**<br><br>Case is deferred. | | | |

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| 29 | **Case No.:30/5/80-ALC2/2019** | Party Name: TIAGO CHEM | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00068/AM20/ | RLA File :34/24/040/00075/AM20/ | Lic.No/Date: 3410045178 30.05.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. It was also noted that the earlier emails, regarding submission of copy of application, were sent on outdated email address. Hence, the Committee decided to send the application's request to the firm **by post.**<br><br>Case is deferred. | | | |

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| 30 | **Case No.:32/5/80-ALC2/2019** | Party Name: FUTURE TECH ENGINEERING PVT.LTD, | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00070/AM20/ | RLA File :07/24/040/00050/AM20/ | Lic.No/Date:0710115000 31.05.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 31 | **Case No.:1/6/80-ALC2/2019** | Party Name: SHIVALIK BIMETAL CONTROLS LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00072/AM20/ | RLA File :05/24/040/00129/AM20/ | Lic.No/Date:0510410810 04.06.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 31.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 32 | **Case No.:13/6/80-ALC2/2019** | Party Name: VEELINE MEDIA LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00084/AM20/ | RLA File :02/24/040/00038/AM20/ | Lic.No/Date:0210209240 11.06.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of MSME:<br><br>1. To provide net content of the import item in per unit of export product.<br><br>Case is deferred. | | | |

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| 33 | **Case No.:16/6/80-ALC2/2019** | Party Name: TEMA INDIA LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00087/AM20/ | RLA File :03/95/040/00239/AM20/ | Lic.No/Date:0310829596 12.06.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT for examination of the case on 18.08.2020. However, DPIIT informed that the received reply is for other AA instead of above mentioned AA. Therefore, the Committee decided to ask from the firm to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/313/2019-TSW dated 25.11.2019:<br><br>1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.<br>2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. | | | |

3. Starting from the specification of export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification & supported by documentary evidence/drawing etc.
4. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
5. Quantities of import items at Sl. No. 4 to 8 (Forgings) and 13 in Nos. in addition to their weights.

Case is deferred.

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| 34 | **Case No.:21/6/80-ALC2/2019** | Party Name: ISGEC HITACHI ZOSEN LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Rejected** |
| | HQ File :01/80/050/00092/AM20/ | RLA File :05/23/040/00111/AM20/ | Lic.No/Date:0510410946 14.06.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.12.2019 followed by reminders on 25.02.2020, 03.06.2020 & 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, New Delhi**.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 35 | **Case No.:1/8/80-ALC2/2019** | Party Name: MODEL INFRA CORPORATION PVT LTD. | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00113/AM20/ | RLA File :07/24/040/00081/AM20/ | Lic.No/Date:0710115134 05.07.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 03.06.2020 followed by a reminder on 31.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 36 | **Case No.:9/8/80-ALC2/2019** | Party Name: ANSTECH | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00121/AM20/ | RLA File :34/24/040/00127/AM20/ | Lic.No/Date:3410045281 15.07.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 37 | **Case No.:12/8/80-ALC2/2019** | Party Name: ZOBELE INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00124/AM20/ | RLA File :03/95/040/00352/AM20/ | Lic.No/Date:0310830415 18.07.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 38 | **Case No.:3/9/80-ALC2/2019** | Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00128/AM20/ | RLA File :31/83/040/00067/AM20/ | Lic.No/Date:3110067484 25.07.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 39 | **Case No.:2/10/80-ALC2/2019** | Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00140/AM20/ | RLA File :04/24/040/00079/AM20/ | Lic.No/Date:0410165942 07.08.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-3):**<br><br>1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.<br>2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).<br>3. Use of export product.<br>4. Processing to be done on imported items particularly at Sl. No. 6 & 12.<br>5. Quantity of imported items at Sl. No. 6 & 12 in numbers.<br>6. Quantity of import items at Sl. No. 6 & 12 do not match with past consumption as per Annexure- 1.<br>7. Copy of Advance Authorization.<br><br>Case is deferred. | | | |

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| 40 | **Case No.:5/10/80-ALC2/2019** | Party Name: JKS ENGINEERING | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00143/AM20/ | RLA File :32/24/040/00033/AM20/ | Lic.No/Date:3210079060 08.08.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o Consultant (Tech-1)** for examination & comments as per the advice of **MSME**.<br><br>Case is deferred. | | | |

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| 41 | **Case No.:6/10/80-ALC2/2019** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00144/AM20/ | RLA File :34/24/040/00152/AM20/ | Lic.No/Date:3410045365 09.08.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 42 | **Case No.:7/10/80-ALC2/2019** | Party Name: MAINI PRECISION PRODUCTS LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00145/AM20/ | RLA File :07/24/040/00106/AM20/ | Lic.No/Date:0710115278 13.08.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 15.08.2020 for examination of the case. However, **Consultant (Tech-3)** requested to send physical file of the case. Therefore, the Committee decided to **send the physical file** of the case to **Consultant (Tech-3)** for examination of the case.<br><br>Case is deferred. | | | |

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| 43 | **Case No.:4/6/80-ALC2/2020** | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00585/AM21/ | RLA File :05/24/040/00286/AM20/ | Lic.No/Date:0510411576 20.08.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided **to ask from the firm** to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 44 | **Case No.:19/10/80-ALC2/2019** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00157/AM20/ | RLA File :09/24/040/00272/AM20/ | Lic.No/Date:0910067939 27.08.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 25.02.2020 followed by reminders on 01.06.2020 & 31.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 45 | **Case No.:20/10/80-ALC2/2019** | Party Name: OSWAL PUMPS LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00158/AM20/ | RLA File :33/24/040/00017/AM20/ | Lic.No/Date:3310030578 27.08.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that **DPIIT** vide U. O. No. P-47011/16/2020-TSW dated 28.08.2020 informed that the firm's reply is incomplete. Therefore, the Committee decided to ask again from the firm to furnish following information as per comments of **DPIIT**:<br><br>1. Quantities of export items in Nos. in addition to their weights.<br>2. Weight of each Export Product.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out | | | |

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| | of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br><br>Case is deferred. |

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| 46 | **Case No.:36/11/80-ALC2/2004** | Party Name: PAHARPUR COOLING TOWERS LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00162/AM20/ | RLA File :02/24/040/00081/AM20/ | Lic.No/Date:0210209409 02.09.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard a letter was sent to the firm on 29.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Therefore, the Committee decided to **remind the firm** for submission of complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 47 | **Case No.:38/11/80-ALC2/2004** | Party Name: HANNING MOTORS INDIA P LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00164/AM20/ | RLA File :34/24/040/00169/AM20/ | Lic.No/Date:3410045416 04.09.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard a letter was sent to the firm on 05.06.2020 followed by a reminder on 11.08.2020. However, no information has been received so far. Therefore, the Committee decided to **remind the firm** for submission of complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 48 | **Case No.:7/13/85-ALC3/2019** | Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/85/050/00082/AM20/ | RLA File :31/83/040/00085/AM20/ | Lic.No/Date:3110067530 11.09.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 23.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments.<br><br>Case is deferred. | | | |

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| 49 | **Case No.:2/12/80-ALC2/2019** | Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00174/AM20/ | RLA File :34/24/040/00185/AM20/ | Lic.No/Date:3410045459 19.09.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DHI:**<br><br>1. To furnish details of actual wastage generated in each operation against each raw material while making the components to verify the wastage claimed.<br>2. To submit technical write-up.<br><br>Case is deferred. | | | |

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| 50 | **Case No.:4/12/80-ALC2/2019** | Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT. LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00176/AM20/ | RLA File :31/83/040/00008/AM20/ | Lic.No/Date:3110067543 24.09.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 51 | **Case No.:5/12/80-ALC2/2019** | Party Name: GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00177/AM20/ | RLA File :03/94/040/00480/AM20/ | Lic.No/Date:0310831805 25.09.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 52 | **Case No.:6/12/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00178/AM20/ | RLA File :05/24/040/00338/AM20/ | Lic.No/Date:0510411950 25.09.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:**<br><br>1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.<br>2. Weight of each Export Product.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br><br>Case is deferred. | | | |

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| 53 | **Case No.:7/12/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00179/AM20/ | RLA File :05/24/040/00340/AM20/ | Lic.No/Date:0510411951 25.09.2019 | Pending with firm |

**Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:**

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

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| 54 | **Case No.:8/12/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00180/AM20/ | RLA File :09/24/040/00336/AM20/ | Lic.No/Date:0910068046 27.09.2019 | |

**Decision:** The Committee considered the case as per the agenda and noted that **DHI** has informed the case does not pertain to them since import items will be used in the manufacturing of Air Crafts. Therefore the Committee decided to forward firm's application to **Consultant (SKB).**

Case is deferred.

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| 55 | **Case No.:11/12/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00183/AM20/ | RLA File :09/24/040/00345/AM20/ | Lic.No/Date:0910068052 01.10.2019 | Pending with firm |

**Decision:** The Committee considered the case as per the agenda and noted that **DHI** informed that the firm did not submit reply point-wise. Therefore, the Committee decided to ask again from the firm to furnish following information point-wise as per comments of **DHI**:

1. Specific item of export.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Calculation of requirement of raw material supported by Dimensional Engineering Drawing with relevant dimensions highlighted. (Export Product wise).

Case is deferred.

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| 56 | **Case No.:12/12/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00184/AM20/ | RLA File :09/24/040/00344/AM20/ | Lic.No/Date:0910068053 01.10.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that **DHI** informed that the firm did not submit reply point-wise. Therefore, the Committee decided to ask again from the firm to furnish following information point-wise as per comments of **DHI**:<br><br>1. Specific item of export.<br>2. Weight of each Export Product.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Calculation of requirement of raw material supported by Dimensional Engineering Drawing with relevant dimensions highlighted. (Export Product wise)<br><br>Case is deferred. | | | |

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| 57 | **Case No.:13/12/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00185/AM20/ | RLA File :09/24/040/00346/AM20/ | Lic.No/Date:0910068054 01.10.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that **DHI** informed that the firm did not submit reply point-wise. Therefore, the Committee decided to ask again from the firm to furnish following information point-wise as per comments of **DHI**:<br><br>1. Specific item of export.<br>2. Weight of each Export Product.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Calculation of requirement of raw material supported by Dimensional Engineering Drawing with relevant dimensions highlighted. (Export Product wise)<br><br>Case is deferred. | | | |

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| 58 | **Case No.:1/6/80-ALC2/2020** | Party Name: JAMES ROBINSON LABS PVT LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00582/AM21/ | RLA File :09/24/040/00279/AM20/ | Lic.No/Date:0910068104 16.10.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 59 | **Case No.:3/14/80-ALC2/2019** | Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00199/AM20/ | RLA File :05/23/040/00283/AM20/ | Lic.No/Date:0510412171 17.10.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to **MeitY** on 07.09.2020 for examination of the case. However, the representative of **MeitY** informed that the description of import & export item is same. Therefore, on the advice of representative of **MeitY**, the Committee decided to ask from the firm to furnish the following information:<br><br>1. To provide clarification for, why the description of import & export item is same.<br><br>Case is deferred. | | | |

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| 60 | **Case No.:4/14/80-ALC2/2019** | Party Name: NIDEC INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00200/AM20/ | RLA File :05/24/040/00403/AM20/ | Lic.No/Date:0510412197 21.10.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of MSME**:**<br><br>2. Manufacturing process performed on import items at Sl. No. 1, 2, 3, 10, 11 & 12 along with step wise wastage and material balancing.<br><br>Case is deferred. | | | |

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| 61 | **Case No.:5/14/80-ALC2/2019** | Party Name: TEGA INDUSTRIES LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00201/AM20/ | RLA File :02/24/040/00100/AM20/ | Lic.No/Date:0210209491 22.10.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and Consultant (SKB) informed that as per details submitted by the firm, there is no sufficient justification/concrete justification on increase of wastage from 5% to 12%. Therefore, the Committee decided to call the firm for **personal hearing** via video-conferencing along with following information as per comments of **Consultant (SKB):**<br><br>1. What do they mean other wastage?<br>2. Sizes of small plates are being cut from the plate size 2020mmx3000mm size plate.<br>3. Number of cuts for small size plate from 2020mmx 3000mm plate.<br>4. When they already discarded the edges in the beginning then why again wastages is required for making small size plates?<br><br>Case is deferred. | | | |

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| 62 | **Case No.:6/14/80-ALC2/2019** | Party Name: TEGA INDUSTRIES LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00202/AM20/ | RLA File :02/24/040/00107/AM20/ | Lic.No/Date:0210209503 23.10.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and Consultant (SKB) informed that as per details submitted by the firm, there is no sufficient justification/concrete justification on increase of wastage from 5% to 12%. Therefore, the Committee decided to call the firm for **personal hearing** via video-conferencing along with following information as per comments of **Consultant (SKB):**<br><br>1. What do they mean other wastage?<br>2. Sizes of small plates are being cut from the plate size 2020mmx3000mm size plate. | | | |

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| | 3. Number of cuts for small size plate from 2020mmx 3000mm plate.<br>4. When they already discarded the edges in the beginning then why again wastages is required for making small size plates?<br><br>Case is deferred. |

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| 63 | **Case No.:7/14/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00203/AM20/ | RLA File :31/83/040/00096/AM20/ | Lic.No/Date:3110067581 23.10.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 64 | **Case No.:9/14/80-ALC2/2019** | Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00205/AM20/ | RLA File :02/24/040/00111/AM20/ | Lic.No/Date:0210209515 28.10.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Kolkata and in this regard a letter was sent to the firm & RA, Kolkata on 20.03.2020 followed by reminder on 15.06.2020 , 04.08.2020. However, no information has been received so far. Therefore, the Committee decided **to remind firm** for submitting the application.**.**<br><br>Case is deferred.. | | | |

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| 65 | **Case No.:10/14/80-ALC2/2019** | Party Name: TENOVA INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00206/AM20/ | RLA File :07/24/040/00154/AM20/ | Lic.No/Date:0710115616 28.10.2019 | Pending with DHI |
| | **Decision:** The Committee considered the case as per agenda and noted that the firm's reply was sent to **DHI** on 28.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 66 | **Case No.:11/14/80-ALC2/2019** | Party Name: FERRA AEROSPACE PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00207/AM20/ | RLA File :07/24/040/00164/AM20/ | Lic.No/Date:0710115617 29.10.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent on outdated email address. Further, it was noted that the updated email address of the firm is not available for communication. Therefore, the Committee decided **to send the deficiency letter** to the firm **by post**.<br><br>Case is deferred. | | | |

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| 67 | **Case No.:12/14/80-ALC2/2019** | Party Name: MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00208/AM20/ | RLA File :07/24/040/00156/AM20/ | Lic.No/Date:0710115619 29.10.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the earlier minutes were erroneously recorded. The Committee also noted that firm's application was already sent to **MSME** on 17.02.2020. However, no comments have been received. Therefore, the Committee decided **to remind MSME** to expedite the comments.<br><br>Case is deferred. | | | |

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| 68 | **Case No.:1/16/80-ALC2/2019** | Party Name: AYYAPPA CNC PVT.LTD, | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00211/AM20/ | RLA File :07/24/040/00170/AM20/ | Lic.No/Date:0710115658 08.11.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 69 | **Case No.:3/16/80-ALC2/2019** | Party Name: SAMIRI EQUIPMENTS & ENGINEERS PVT.LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00213/AM20/ | RLA File :03/95/040/00758/AM20/ | Lic.No/Date:0310832707 11.11.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. It was also noted that the earlier emails, regarding submission of copy of application, was sent on outdated email address. Further, it was noted that the updated email address of the firm is not available for communication. Therefore, the Committee decided to send application request to the firm **by post**.<br><br>Case is deferred. | | | |

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| 70 | **Case No.:5/16/80-ALC2/2019** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00215/AM20/ | RLA File :34/24/040/00242/AM20/ | Lic.No/Date:3410045605 13.11.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard a letter was sent to the firm on 01.01.2020 followed by reminders on 26.02.2020, 15.06.2020 & 17.08.2020. However, the firm vide email dated 16.09.2020 requested for some more time to submit all the relevant documents. Therefore, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 71 | **Case No.:4/16/80-ALC2/2019** | Party Name: BLISS ANAND PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00214/AM20/ | RLA File :05/23/040/00311/AM20/ | Lic.No/Date:0510412485 14.11.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/134/2019-TSW dated 08.09.2020**:**<br><br>1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.<br>2. Weight of each Export Product.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br><br>Case is deferred. | | | |

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| 72 | **Case No.:6/16/80-ALC2/2019** | Party Name: NUCON AEROSPACE PVT LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00216/AM20/ | RLA File :09/24/040/00409/AM20/ | Lic.No/Date:0910068185 14.11.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o MSME** for examination & comments.<br><br>Case is deferred. | | | |

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| 73 | **Case No.:8/16/80-ALC2/2019** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00218/AM20/ | RLA File :09/24/040/00408/AM20/ | Lic.No/Date:0910068192 18.11.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 01.06.2020 followed by a reminder on 31.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 74 | **Case No.:9/16/80-ALC2/2019** | Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD., | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00219/AM20/ | RLA File :03/94/040/00644/AM20/ | Lic.No/Date:0310832842 18.11.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 75 | **Case No.:10/16/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00220/AM20/ | RLA File :05/24/040/00462/AM20/ | Lic.No/Date:0510412549 19.11.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:**<br><br>1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.<br>2. Weight of each Export Product.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br><br>Case is deferred. | | | |

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| 76 | **Case No.:13/16/80-ALC2/2019** | Party Name: OAM SAAI INTERNATIONAL INC. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00223/AM20/ | RLA File :05/24/040/00479/AM20/ | Lic.No/Date:0510412570 21.11.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 16.06.2020 followed by a reminder on 04.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 77 | **Case No.:15/16/80-ALC2/2019** | Party Name: L&T-MHPS BOILERS PVT LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00225/AM20/ | RLA File :03/95/040/00808/AM20/ | Lic.No/Date:0310832929 21.11.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 78 | **Case No.:16/16/80-ALC2/2019** | Party Name: VALEO INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00226/AM20/ | RLA File :04/24/040/00131/AM20/ | Lic.No/Date:0410166294 21.11.2019 | |

**Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

| ITCHS Code | Export Item | Quantity | Sl. No. | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|---|
| 87089900 | PSA Air Charge Air Coller (ACAC) 50 Max Core Assy | 188156 Number | 1 | 87089900 | Header Both Side Claded Aluminium Parts for Car Air Charge Air Cooler (ACAC) Part No M155240 | As per GN4 |
| | | | 2 | 87089900 | Side Plate Single Side Claded Aluminium Parts for Car AIR Charge Air Cooler (ACAC) Part No M161789 | As per GN4 |
| | | | 3 | 87089900 | Electro Welded Tube 229 X 50 x 7.7 mm Both Side Claded Aluminium Parts for Car AIR | As per GN4 |
| | | | 4 | 76071190 | Fin Foil 0.067 mm thickness Non Claded Aluminium | 1.02 Kgs/Kg content in the export product |
| | | | 5 | 76071190 | Turbulator Foil 0.1mm Non Claded Aluminium | 1.02 Kgs/Kg content in the export product |

RA concerned may take further necessary action as per the decision of NC.

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| 79 | **Case No.:18/16/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00228/AM20/ | RLA File :05/24/040/00499/AM20/ | Lic.No/Date:0510412651 26.11.2019 | Pending with firm |

**Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:**

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

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| 80 | **Case No.:19/16/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00229/AM20/ | RLA File :31/83/040/00115/AM20/ | Lic.No/Date:3110067611 26.11.2019 | Pending with firm |

**Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not

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| | yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. |

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| 81 | **Case No.:2/18/80-ALC2/2019** | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00247/AM20/ | RLA File :05/24/040/00489/AM20/ | Lic.No/Date:0510412701 29.11.2019 | |
| | **Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/14/2020-TSW dated 24.08.2020. (Copy enclosed)<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 82 | **Case No.:4/18/80-ALC2/2019** | Party Name: ZECHA PRECISION TOOLS LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00249/AM20/ | RLA File :03/95/040/00892/AM20/ | Lic.No/Date:0310833334 11.12.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 83 | **Case No.:7/18/80-ALC2/2019** | Party Name: GAUPAD INDUSTRY | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00252/AM20/ | RLA File :05/23/040/00329/AM20/ | Lic.No/Date:0510412855 11.12.2019 | |

**Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (SKB)** as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|
| 81043010 | Magnesium Metal Turnings 99.9% | 50000 Kgs | 81041100 | MG: 99.9% Min. Without Acid Washed. Ingot Weight of About 7.5Kgs | 0.75% wastage on net weight of export item |

RA concerned may take further necessary action as per the decision of NC.

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| 84 | **Case No.:8/18/80-ALC2/2019** | Party Name: CRYSTAL INDUSTRIAL SYNDICATE PVT.LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00253/AM20/ | RLA File :03/94/040/00752/AM20/ | Lic.No/Date:0310833379 12.12.2019 | Pending with DPIIT |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to **DPIIT** on 24.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 85 | **Case No.:9/18/80-ALC2/2019** | Party Name: RONCH POLYMERS PVT. LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00254/AM20/ | RLA File :03/95/040/00887/AM20/ | Lic.No/Date:0310833381 12.12.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 04.08.2020. However, no reply has been received yet against the deficiency letter. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the following information within 15 days:<br><br>1. Appendix 4E with all technical details indicating percentage wastage applied for.<br>2. Manufacturing process in details with wastage involved at every step.<br>3. Net content of each import item in export.<br><br>Case is deferred. | | | |

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| 86 | **Case No.:10/18/80-ALC2/2019** | Party Name: TPI COMPOSITES INDIA LLP | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00255/AM20/ | RLA File :04/24/040/00138/AM20/ | Lic.No/Date:0410166360 13.12.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask again from the firm to furnish following information as per comments of **Consultant (Tech-1)**:<br><br>1. Net weight of export product.<br>2. Generic name of import items along with its function in manufacturing.<br>3. Percentage wastage involved on net content basis in export for each of raw material and justification for same.<br>4. List of consumables with its value.<br>5. Material balance in weight terms between import and export taking in to consideration indigenous input and wastage involved.<br>6. % solid content for paint and adhesive items in import and indigenous input.<br><br>Case is deferred. | | | |

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| 87 | **Case No.:12/18/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Rejected** |
| | HQ File :01/80/050/00257/AM20/ | RLA File :05/24/040/00555/AM20/ | Lic.No/Date:0510412920 16.12.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 17.01.2020 followed by reminders on 20.03.2020, 03.06.2020 & 11.08.2020. However, no information has been received so far. Therefore, the Committee decided to **reject** the case under intimation to RA, New Delhi.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 88 | **Case No.:13/18/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00258/AM20/ | RLA File :09/24/040/00455/AM20/ | Lic.No/Date:0910068287 17.12.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that **DHI** informed that the firm did not submit reply point-wise. Therefore, the Committee decided to call the applicant for **personal hearing** along with following information point-wise as per comments of **DHI**:<br><br>1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.<br>2. Weight of each Export Product.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br>5. Manufacturing process of export product giving specific use of import item with justification of quantity of import.<br>6. Write up of import item.<br><br>Case is deferred. | | | |

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| 89 | **Case No.:14/18/80-ALC2/2019** | Party Name: KELVION INDIA PVT LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00259/AM20/ | RLA File :03/94/040/00474/AM20/ | Lic.No/Date:0310833455 17.12.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 17.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 90 | **Case No.:15/18/80-ALC2/2019** | Party Name: MASU BRAKE PADS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00260/AM20/ | RLA File :05/24/040/00559/AM20/ | Lic.No/Date:0510412951 18.12.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and **Consultant (SKB)** informed that the information furnished by the firm regarding the claim of 12% wastage on Black HR steel plate ( 5-6 mm thick) for manufacturing of Back plate for export of Brake pads. They have shown only 1% wastage of plate during cleaning and shoot blasting. However, how many operations are required and wastage during each operation for making required sizes have not indicated. Therefore, as per comments of **Consultant (SKB)**, the Committee decided to ask from the firm to furnish the following information**:**<br><br>1. To provide proper justification as to how 12% wastage calculated.<br><br>Case is deferred. | | | |

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| 91 | **Case No.:16/18/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00261/AM20/ | RLA File :05/24/040/00572/AM20/ | Lic.No/Date:0510412958 18.12.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o MSME** for examination & comments.<br><br>Case is deferred. | | | |

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| 92 | **Case No.:17/18/80-ALC2/2019** | Party Name: ZECHA PRECISION TOOLS LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00262/AM20/ | RLA File :03/95/040/00919/AM20/ | Lic.No/Date:0310833525 18.12.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 93 | **Case No.:18/18/80-ALC2/2019** | Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00263/AM20/ | RLA File :03/95/040/00907/AM20/ | Lic.No/Date:0310833550 19.12.2019 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o DHI** for examination & comments as per the advice of **Consultant (Tech-3).**<br><br>Case is deferred. | | | |

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| 94 | **Case No.:19/18/80-ALC2/2019** | Party Name: BONATRANS INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00264/AM20/ | RLA File :03/94/040/00773/AM20/ | Lic.No/Date:0310833585 20.12.2019 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that **DHI** informed that the firm's reply dated 30.07.2020 is deficient as the firm has only given statement of wastage. Therefore, the Committee decided to ask again from the firm to furnish following information as per comments of **DHI**:<br><br>1. Calculation should be based on the dimensional drawing of import & export item in English language.<br>2. To provide clarification for, why ITCHS Code of import & export is same.<br><br>Case is deferred. | | | |

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| 95 | **Case No.:1/20/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00283/AM20/ | RLA File :31/83/040/00132/AM20/ | Lic.No/Date:3110067650 07.01.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br>Case is deferred. | | | |

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| 96 | **Case No.:3/20/80-ALC2/2019** | Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00285/AM20/ | RLA File :07/24/040/00227/AM20/ | Lic.No/Date:0710116010 09.01.2020 | |
| | **Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/101/2020-TSW dated 10.09.2020. (Copy enclosed)<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 97 | **Case No.:2/6/80-ALC2/2020** | Party Name: KOREA FUEL TECH INDIA P. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00583/AM21/ | RLA File :04/24/040/00148/AM20/ | Lic.No/Date:0410166429 10.01.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 98 | **Case No.:5/20/80-ALC2/2019** | Party Name: STEEL STRONG VALVES (I) PVT.LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00287/AM20/ | RLA File :03/95/040/01007/AM20/ | Lic.No/Date:0310834108 13.01.2020 | |
| | **Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/75/2020-TSW dated 10.09.2020. (Copy enclosed)<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 99 | **Case No.:7/20/80-ALC2/2019** | Party Name: ARIHANT INDUSTRIES, | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00289/AM20/ | RLA File :33/24/040/00031/AM20/ | Lic.No/Date:3310030641 13.01.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 100 | **Case No.:6/20/80-ALC2/2019** | Party Name: SULZER PUMPS INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00288/AM20/ | RLA File :03/95/040/01012/AM20/ | Lic.No/Date:0310834142 14.01.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 101 | **Case No.:9/20/80-ALC2/2019** | Party Name: VEELINE MEDIA LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00291/AM20/ | RLA File :02/24/040/00159/AM20/ | Lic.No/Date:0210209681 14.01.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 102 | **Case No.:11/20/80-ALC2/2019** | Party Name: ANSTECH | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00293/AM20/ | RLA File :34/24/040/00313/AM20/ | Lic.No/Date:3410045793 17.01.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 103 | **Case No.:12/20/80-ALC2/2019** | Party Name: MASU BRAKE PADS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00294/AM20/ | RLA File :05/24/040/00664/AM20/ | Lic.No/Date:0510413364 17.01.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and **Consultant (SKB)** informed that the information furnished by the firm regarding the claim of 12% wastage on Black HR steel plate ( 5-6 mm thick) for manufacturing of Back plate for export of Brake pads. They have shown only 1% wastage of plate during cleaning and shoot blasting. However, how many operations are required and wastage during each operation for making required sizes have not indicated. Therefore, as per comments of **Consultant (SKB)**, the Committee decided to ask from the firm to furnish the following information**:**<br><br>1. To provide proper justification as to how 12% wastage calculated.<br><br>Case is deferred. | | | |

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| 104 | **Case No.:16/21/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00310/AM20/ | RLA File :09/24/040/00525/AM20/ | Lic.No/Date:0910068424 29.01.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 105 | **Case No.:1/22/80-ALC2/2019** | Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00327/AM20/ | RLA File :05/23/040/00426/AM20/ | Lic.No/Date:0510413542 10.02.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o Consultant (Tech-3)** for examination & comments as per the advice of **Consultant (Tech-1).**<br><br>Case is deferred. | | | |

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| 106 | **Case No.:2/22/80-ALC2/2019** | Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00328/AM20/ | RLA File :05/23/040/00427/AM20/ | Lic.No/Date:0510413543 10.02.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o Consultant (Tech-3)** for examination & comments as per the advice of **Consultant (Tech-1).**<br><br>Case is deferred. | | | |

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| 107 | **Case No.:7/22/80-ALC2/2019** | Party Name: ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00333/AM20/ | RLA File :05/23/040/00429/AM20/ | Lic.No/Date:0510413567 10.02.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask again from the firm to furnish following information as per comments of **DHI**:<br><br>1. Specification of the export product.<br>2. Quality of export product in number.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br><br>Case is deferred. | | | |

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| 108 | **Case No.:8/22/80-ALC2/2019** | Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00334/AM20/ | RLA File :05/23/040/00433/AM20/ | Lic.No/Date:0510413568 10.02.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o Consultant (Tech-3)** for examination & comments as per the advice of **Consultant (Tech-1).**<br><br>Case is deferred. | | | |

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| 109 | **Case No.:9/22/80-ALC2/2019** | Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00335/AM20/ | RLA File :05/23/040/00434/AM20/ | Lic.No/Date:0510413570 10.02.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o Consultant (Tech-3)** for examination & comments as per the advice of **Consultant (Tech-1).**<br><br>Case is deferred. | | | |

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| 110 | **Case No.:10/22/80-ALC2/2019** | Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00336/AM20/ | RLA File :05/23/040/00435/AM20/ | Lic.No/Date:0510413571 10.02.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o Consultant (Tech-3)** for examination & comments as per the advice of **Consultant (Tech-1).**<br><br>Case is deferred. | | | |

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| 111 | **Case No.:11/22/80-ALC2/2019** | Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00337/AM20/ | RLA File :05/23/040/00436/AM20/ | Lic.No/Date:0510413572 10.02.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o Consultant (Tech-3)** for examination & comments as per the advice of **Consultant (Tech-1).**<br><br>Case is deferred. | | | |

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| 112 | **Case No.:12/22/80-ALC2/2019** | Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00338/AM20/ | RLA File :05/23/040/00437/AM20/ | Lic.No/Date:0510413573 10.02.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.06.2020 followed by reminders on 11.08.2020 & 03.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 113 | **Case No.:13/22/80-ALC2/2019** | Party Name: DEE DEVELOPMENT ENGINEERS LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00339/AM20/ | RLA File :05/23/040/00432/AM20/ | Lic.No/Date:0510413575 10.02.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-3):**<br><br>1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br>3. Quantity of import items at Sl. No. 3 to 6 in numbers.<br>4. To provide clarification for why galvanizing is shown as a process but requirement of Zn is not shown.<br>5. Wastage claimed on various inputs.<br>6. Copy of Advance Authorization.<br><br>Case is deferred. | | | |

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| 114 | **Case No.:14/22/80-ALC2/2019** | Party Name: ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00340/AM20/ | RLA File :05/23/040/00428/AM20/ | Lic.No/Date:0510413578 11.02.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask again from the firm to furnish following information as per comments of **DHI**:<br><br>1. Specification of the export product.<br>2. Quality of export product in number.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br><br>Case is deferred. | | | |

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| 115 | **Case No.: 16/22/80-ALC2/2019** | Party Name: MICRON INSTRUMENTS PVT. LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00342/AM20/ | RLA File :05/24/040/00719/AM20/ | Lic.No/Date:0510413598 12.02.2020 | |

**Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47012/15/2020-TSW dated 25.08.2020 as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|
| 90229040 | Collector Baffle. Collector Baffle. Part No.- 5507296 | 566 Number | 73044900 | SMLS SS Hollow Bar. SMLS SS Hollow Bar, Tp304l, Sandvik Sanmac304l, En 10216-5-Tc-Tol:Od+2/0% Id 0/-2% Length +0.006/0mm | 653 Kgs as 14.33 Kgs/Kg content in the export product after taking 10% recovery from the scrap |

**Note:**

1. **Quantity of export item may be specified as 45.56 Kgs.**

RA concerned may take further necessary action as per the decision of NC.

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| 116 | **Case No.:17/22/80-ALC2/2019** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00343/AM20/ | RLA File :34/24/040/00355/AM20/ | Lic.No/Date:3410045867 12.02.2020 | Pending with firm |

**Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

Case is deferred.

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| 117 | **Case No.:18/22/80-ALC2/2019** | Party Name: SCHOCH REEDS INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00344/AM20/ | RLA File :31/83/040/00152/AM20/ | Lic.No/Date:3110067684 13.02.2020 | Pending with firm |

**Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. It was also noted that the earlier emails, regarding submission of copy of application, were sent on outdated email address. Hence, the Committee decided to send the application's request to the firm **by post.**

Case is deferred.

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| 118 | **Case No.:19/22/80-ALC2/2019** | Party Name: HFCL LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00345/AM20/ | RLA File :05/23/040/00443/AM20/ | Lic.No/Date:0510413626 14.02.2020 | Pending with MeitY |

**Decision:** The Committee considered the case as per the agenda and decided to refer the case to **MeitY** for examination & comments.

Case is deferred.

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| 119 | **Case No.:5/6/80-ALC2/2020** | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00586/AM21/ | RLA File :05/24/040/00741/AM20/ | Lic.No/Date:0510413765 02.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided **to ask from the firm** to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 120 | **Case No.:6/6/80-ALC2/2020** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00587/AM21/ | RLA File :05/24/040/00744/AM20/ | Lic.No/Date:0510413777 03.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to **ask from the firm** to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 121 | **Case No.:3/24/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED. | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00360/AM20/ | RLA File :31/83/040/00160/AM20/ | Lic.No/Date:3110067707 06.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 122 | **Case No.:5/24/80-ALC2/2019** | Party Name: ULTRA ENGINEERS | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00362/AM20/ | RLA File :31/83/040/00162/AM20/ | Lic.No/Date:3110067709 06.03.2020 | |

**Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech 3)** vide email dated 01.10.2020 as under:

| ITCHS Code | Export Item | Quantity (Nos) | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|
| 84139190 | PARTS OF OIL FIELD EQUIPMENT, *CARR/TUBE, 3.12 ISGS NAL, 4/90, 20KSI, 1 FT (Export Product Net weight Total =7.9*19000=150100 Kg) Part No-102014365 | 19000 | 73043119 | MECH TUBING 3.125 OD X 0 .313 WALL,135KSI YIELD ( Qty 120316.80FT) 101395796 | 163.6 MT including 9% wastage |
| 84139190 | PARTS OF OIL FIELD EQUIPMENT, *CARR/TUBE, 3.12 FRACTAL FLEX, 6/60, 20KSI, 1 FT (Export Product Net weight Total =7.76*39938=309918.88Kg) Part No-102698725 | 39938 | | | 340.9 MT including 10% wastage |

RA concerned may take further necessary action as per the decision of NC.

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| 123 | **Case No.:6/24/80-ALC2/2019** | Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00363/AM20/ | RLA File :04/24/040/00195/AM20/ | Lic.No/Date:0410166600 09.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-3):**<br><br>1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.<br>2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).<br>3. Use of export product.<br>4. Processing to be done on imported items particularly at Sl. No. 6 & 12.<br>5. Quantity of imported items at Sl. No. 6 & 12 in numbers.<br>6. Quantity of import items at Sl. No. 6 & 12 do not match with past consumption as per Annexure- 1.<br>7. Copy of Advance Authorization.<br><br>Case is deferred. | | | |

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| 124 | **Case No.:7/24/80-ALC2/2019** | Party Name: TEMA INDIA LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00364/AM20/ | RLA File :03/95/040/01160/AM20/ | Lic.No/Date:0310835306 09.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.06.2020 followed by a reminder on 18.08.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 125 | **Case No.:8/24/80-ALC2/2019** | Party Name: SHAKTI PUMPS INDIA LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Withdrawn** |
| | HQ File :01/80/050/00365/AM20/ | RLA File :56/24/040/00031/AM20/ | Lic.No/Date:5610005840 09.03.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the firm vide email dated 29.09.2020 informed that the above AA has been **surrendered** at RA, Indore. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to **RA, Indore**.<br><br>Case is withdrawn. | | | |

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| 126 | **Case No.:9/24/80-ALC2/2019** | Party Name: SHAKTI PUMPS INDIA LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Withdrawn** |
| | HQ File :01/80/050/00366/AM20/ | RLA File :56/24/040/00042/AM20/ | Lic.No/Date:5610005841 09.03.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and noted that the firm vide email dated 29.09.2020 informed that the above AA has been **surrendered** at RA, Indore. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to **RA, Indore**.<br><br>Case is withdrawn. | | | |

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| 127 | **Case No.:10/24/80-ALC2/2019** | Party Name: HONDA TRADING CORPORATION INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00367/AM20/ | RLA File :05/23/040/00449/AM20/ | Lic.No/Date:0510413853 12.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-3):**<br><br>1. Copy of Advance Authorization and copy of Export Order.<br>2. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).<br>3. Detail technical note on manufacturing process including the relevant flow sheet.<br>4. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.<br>5. Starting 4from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br><br>Case is deferred. | | | |

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| 128 | **Case No.:11/24/80-ALC2/2019** | Party Name: HANNING MOTORS INDIA P LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00368/AM20/ | RLA File :34/24/040/00382/AM20/ | Lic.No/Date:3410045945 12.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 129 | **Case No.:12/24/80-ALC2/2019** | Party Name: HANNING MOTORS INDIA P LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00369/AM20/ | RLA File :34/24/040/00383/AM20/ | Lic.No/Date:3410045946 12.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.06.2020 followed by a reminder on 11.08.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 130 | **Case No.:13/24/80-ALC2/2019** | Party Name: HANNING MOTORS INDIA P LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00370/AM20/ | RLA File :34/24/040/00384/AM20/ | Lic.No/Date:3410045947 12.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.06.2020 followed by a reminder on 17.08.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 131 | **Case No.:14/24/80-ALC2/2019** | Party Name: S K INDUSTRIES | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00371/AM20/ | RLA File :34/24/040/00387/AM20/ | Lic.No/Date:3410045951 12.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. It was also noted that the earlier emails, regarding submission of copy of application, were sent on outdated email address. Hence, the Committee decided to send the application's request to the firm **by post.**<br><br>Case is deferred. | | | |

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| 132 | **Case No.:15/24/80-ALC2/2019** | Party Name: UNI VTL PRECISION PVT. LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00372/AM20/ | RLA File :07/24/040/00287/AM20/ | Lic.No/Date:0710116245 12.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.06.2020 followed by a reminder on 18.08.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 133 | **Case No.:16/24/80-ALC2/2019** | Party Name: SHREE LAXMI GLASSTECH | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00373/AM20/ | RLA File :13/24/040/00207/AM20/ | Lic.No/Date:1310049548 13.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. It was also noted that the earlier emails, regarding submission of copy of application, were sent on outdated email address. Hence, the Committee decided to send the application's request to the firm **by post.**<br><br>Case is deferred. | | | |

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| 134 | **Case No.:17/24/80-ALC2/2019** | Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00374/AM20/ | RLA File :03/94/040/01027/AM20/ | Lic.No/Date:0310835424 17.03.2020 | Pending with DPIIT |
| | **Decision:** The Committee considered the case as per agenda and noted that the firm's reply was sent to **DPIIT** on 10.08.2020 for examination of the case. However, **DPIIT** informed that the case is under examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 135 | **Case No.:18/24/80-ALC2/2019** | Party Name: ANGIPLAST PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00375/AM20/ | RLA File :08/24/040/00406/AM20/ | Lic.No/Date:0810147487 17.03.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish | | | |

following information as per comments of **Consultant (Tech-1):**

1. Catalogue and specification of import item **k resin.**
2. Any indigenous input used in moulding and extrusion process if so quantity thereof.
3. Wastage involved in moulding and extrusion process. Since, these two processes involve some wastage.

Case is deferred.

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| 136 | **Case No.:19/24/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00376/AM20/ | RLA File :09/24/040/00624/AM20/ | Lic.No/Date:0910068587 18.03.2020 | Pending with firm |

**Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**

1. What is the exact name of the export product?
2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.
3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?
4. What is the Rockwell Hardness Number of the final product and forged blank?
5. Detail of any heat treatment, if required.
6. What is the weight of final export item?
7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.
8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.

Case is deferred.

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| 137 | **Case No.:4/2/80-ALC2/2020** | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00434/AM21/ | RLA File :05/24/040/00045/AM21/ | Lic.No/Date:0510414168 13.05.2020 | |

**Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/14/2020-TSW dated 24.08.2020 as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|
| 90229040 | Elctron Collector Machining. Elctron Collector Machining, Drawing No. 5507294DDW | 259 Number | 74071090 | OFE-OK Copper Rod. Dia 130 mm, Extruded and Machined, ASTM C10100 AND F68 | 2709.16 Kgs as 2.051 Kgs/Kg content in the export product after taking 50% recovery from the scrap |

**Note: Quantity of export item may be specified as 1320.90 Kgs.**

RA concerned may take further necessary action as per the decision of NC.

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| 138 | **Case No.:5/2/80-ALC2/2020** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00435/AM21/ | RLA File :34/24/040/00031/AM21/ | Lic.No/Date:3410046058 14.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 139 | **Case No.:6/2/80-ALC2/2020** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00436/AM21/ | RLA File :34/24/040/00032/AM21/ | Lic.No/Date:3410046059 14.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 140 | **Case No.:11/2/80-ALC2/2020** | Party Name: HANNING MOTORS INDIA P LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00441/AM21/ | RLA File :34/24/040/00399/AM20/ | Lic.No/Date:3410046073 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 17.08.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 141 | **Case No.:13/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00443/AM21/ | RLA File :09/24/040/00087/AM21/ | Lic.No/Date:0910068749 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br>Case is deferred. | | | |

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| 142 | **Case No.:14/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00444/AM21/ | RLA File :09/24/040/00089/AM21/ | Lic.No/Date:0910068750 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br><br>Case is deferred. | | | |

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| 143 | **Case No.:15/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00445/AM21/ | RLA File :09/24/040/00086/AM21/ | Lic.No/Date:0910068751 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br><br>Case is deferred. | | | |

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| 144 | **Case No.:16/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00446/AM21/ | RLA File :09/24/040/00096/AM21/ | Lic.No/Date:0910068752 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br><br>Case is deferred. | | | |

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| 145 | **Case No.:17/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00447/AM21/ | RLA File :09/24/040/00092/AM21/ | Lic.No/Date:0910068753 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br><br>Case is deferred. | | | |

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| 146 | **Case No.:18/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00448/AM21/ | RLA File :09/24/040/00090/AM21/ | Lic.No/Date:0910068754 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of Consultant (SKB):<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat coloured drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br><br>Case is deferred. | | | |

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| 147 | **Case No.:19/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00449/AM21/ | RLA File :09/24/040/00088/AM21/ | Lic.No/Date:0910068755 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments **of Consultant (SKB):**<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br><br>Case is deferred. | | | |

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| 148 | **Case No.:20/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00450/AM21/ | RLA File :09/24/040/00085/AM21/ | Lic.No/Date:0910068756 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments **of Consultant (SKB):**<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br><br>Case is deferred. | | | |

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| 149 | **Case No.:21/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00451/AM21/ | RLA File :09/24/040/00093/AM21/ | Lic.No/Date:0910068757 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments **of Consultant (SKB):**<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br><br>Case is deferred. | | | |

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| 150 | **Case No.:22/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00452/AM21/ | RLA File :09/24/040/00094/AM21/ | Lic.No/Date:0910068758 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br><br>Case is deferred. | | | |

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| 151 | **Case No.:23/2/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00453/AM21/ | RLA File :09/24/040/00091/AM21/ | Lic.No/Date:0910068759 15.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**<br><br>1. What is the exact name of the export product?<br>2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.<br>3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?<br>4. What is the Rockwell Hardness Number of the final product and forged blank?<br>5. Detail of any heat treatment, if required.<br>6. What is the weight of final export item?<br>7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.<br>8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.<br><br>Case is deferred. | | | |

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| 152 | **Case No.:24/2/80-ALC2/2020** | Party Name: DILIGENT SCM SOLUTIONS PR IVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00454/AM21/ | RLA File :09/24/040/00082/AM21/ | Lic.No/Date:0910068760 18.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:**<br><br>1. Net content of import in the export item.<br>2. Material balancing & step-wise wastage.<br><br>Case is deferred. | | | |

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| 153 | **Case No.:25/2/80-ALC2/2020** | Party Name: DILIGENT SCM SOLUTIONS PR IVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00455/AM21/ | RLA File :09/24/040/00083/AM21/ | Lic.No/Date:0910068770 18.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 31.07.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 154 | **Case No.:28/2/80-ALC2/2020** | Party Name: VENUS SAFETY & HEALTH PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00458/AM21/ | RLA File :03/95/040/00090/AM21/ | Lic.No/Date:0310836278 20.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and there is no e-mail id available for communication. Hence, the Committee decided to send the application's request to the **firm by post.**<br><br>Case is deferred. | | | |

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| 155 | **Case No.:37/2/80-ALC2/2020** | Party Name: GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00467/AM21/ | RLA File :03/94/040/00083/AM21/ | Lic.No/Date:0310836284 20.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 04.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 156 | **Case No.:26/2/80-ALC2/2020** | Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00456/AM21/ | RLA File :04/24/040/00012/AM21/ | Lic.No/Date:0410166764 21.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask again from the firm to furnish following information as per comments of **Consultant (Tech-1)**:<br><br>1. Net weight of export product.<br>2. Generic name of import items along with its function in manufacturing.<br>3. Percentage wastage involved on net content basis in export for each of raw material and justification for same.<br>4. List of consumables with its value.<br>5. Material balance in weight terms between import and export taking in to consideration indigenous input and wastage involved.<br>6. % solid content for paint and adhesive items in import and indigenous input.<br><br>Case is deferred. | | | |

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| 157 | **Case No.:27/2/80-ALC2/2020** | Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00457/AM21/ | RLA File :04/24/040/00023/AM21/ | Lic.No/Date:0410166767 21.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask again from the firm to furnish following information as per comments of **Consultant (Tech-1)**:<br><br>1. Net weight of export product.<br>2. Generic name of import items along with its function in manufacturing.<br>3. Percentage wastage involved on net content basis in export for each of raw material and justification for same.<br>4. List of consumables with its value.<br>5. Material balance in weight terms between import and export taking in to consideration indigenous input and wastage involved.<br>6. % solid content for paint and adhesive items in import and indigenous input.<br><br>Case is deferred. | | | |

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| 158 | **Case No.:38/2/80-ALC2/2020** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00468/AM21/ | RLA File :03/95/040/01035/AM20/ | Lic.No/Date:0310836300 21.05.2020 | |
| | **Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** vide U. O. No.: W-21/1/2020-IPHW dated 02.09.2020. (Copy enclosed)<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 159 | **Case No.:29/2/80-ALC2/2020** | Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00459/AM21/ | RLA File :05/23/040/00029/AM21/ | Lic.No/Date:0510414238 22.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask again from the firm to furnish following information as per comments of **Consultant (SKB)**:<br><br>1. When the size of plate in export and import is the same, what operations are involved, which can justify 65% wastage?<br>2. Is it plate or slab?<br>3. Grade of Steel.<br>4. Complete set of drawing with Top, side and front view.<br>5. Weight of each BBT Crusher frame, which could justify a total weight 8373.33 Kgs of 7 Nos.<br>6. Weight of each segment of BBT crusher frame before welding.<br><br>Case is deferred. | | | |

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| 160 | **Case No.:30/2/80-ALC2/2020** | Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00460/AM21/ | RLA File :34/24/040/00042/AM21/ | Lic.No/Date:3410046093 26.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **DHI:**<br><br>1. Wastage generated at each stage of manufacture for each raw material separately.<br>2. Calculation sheet for wastage claimed with reference to wastage generated at (1) above.<br>3. Manufacturing flow chart of each export item.<br>4. ITCHS Code indicated for export product i.e. parts of hot oil furnace to be verify as it has been indicated as 8417 whereas it shall be 8419.<br><br>Case is deferred. | | | |

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| 161 | **Case No.:35/2/80-ALC2/2020** | Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00465/AM21/ | RLA File :03/95/040/00084/AM21/ | Lic.No/Date:0310836382 26.05.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o DHI** for examination & comments as per the advice of **Consultant (Tech-3).**<br><br>Case is deferred. | | | |

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| 162 | **Case No.:36/2/80-ALC2/2020** | Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00466/AM21/ | RLA File :03/95/040/00085/AM21/ | Lic.No/Date:0310836383 26.05.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o DHI** for examination & comments as per the advice of **Consultant (Tech-3).**<br><br>Case is deferred. | | | |

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| 163 | **Case No.:34/2/80-ALC2/2020** | Party Name: DEE DEVELOPMENT ENGINEERS LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00464/AM21/ | RLA File :05/23/040/00034/AM21/ | Lic.No/Date:0510414257 27.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 17.08.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 164 | **Case No.:39/2/80-ALC2/2020** | Party Name: JOHNSON LIFTS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00469/AM21/ | RLA File :04/24/040/00202/AM20/ | Lic.No/Date:0410166788 29.05.2020 | |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case t**o DPIIT** for examination & comments as per comments of **DHI**.<br><br>Case is deferred. | | | |

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| 165 | **Case No.:40/2/80-ALC2/2020** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00470/AM21/ | RLA File :34/24/040/00049/AM21/ | Lic.No/Date:3410046107 29.05.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 29.08.2020 & 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 166 | **Case No.:41/2/80-ALC2/2020** | Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00471/AM21/ | RLA File :03/95/040/00097/AM21/ | Lic.No/Date:0310836421 29.05.2020 | |
| | **Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:<br><br>1. Quantity of relevant import items at Sl. No. 1 to 8 may be allowed as per GN-4.<br>2. Quantity of relevant import item at Sl. No. 9 may be allowed @ upto 2% of FoB value.<br>3. Quantity of relevant import item at Sl. No. 10 may be allowed as 706443 Kgs inclusive of 37.40% wastage after 1/3rd recovery.<br>4. The export product would contain 513920 kgs of Alloy Steel Bar of the relevant grade.<br>5. The specification/technical characteristics and model of imported parts and that used in the resultant product to conform.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 167 | **Case No.:43/2/80-ALC2/2020** | Party Name: NTB INTERNATIONAL PVT LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00473/AM21/ | RLA File :03/95/040/01237/AM20/ | Lic.No/Date:0310836497 04.06.2020 | Pending with DPIIT |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to **DPIIT** on 29.09.2020 for examination of the case. However, **DPIIT** informed that the case is under examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 168 | **Case No.:44/2/80-ALC2/2020** | Party Name: GODREJ & BOYCE MFG. CO. LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00474/AM21/ | RLA File :03/94/040/00124/AM21/ | Lic.No/Date:0310836537 05.06.2020 | Pending with DPIIT |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to **DPIIT** on 29.09.2020 for examination of the case. However, **DPIIT** informed that the case is under examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 169 | **Case No.:3/6/80-ALC2/2020** | Party Name: WELLCARE OIL TOOLS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00584/AM21/ | RLA File :05/24/040/00109/AM21/ | Lic.No/Date:0510414463 22.06.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from **the firm** to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 170 | **Case No.:1/4/80-ALC2/2020** | Party Name: ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00539/AM21/ | RLA File :05/23/040/00096/AM21/ | Lic.No/Date:0510414734 27.07.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 03.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 171 | **Case No.:2/4/80-ALC2/2020** | Party Name: DILIGENT SCM SOLUTIONS PR IVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00540/AM21/ | RLA File :09/24/040/00229/AM21/ | Lic.No/Date:0910068997 28.07.2020 | |

**Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

| Sl. No. | ITCHS Code | Export Item | Quantity | Sl. No. | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|---|---|
| 1 | 81059000 | Horizontal Joint Seal [Net Content of Cobalt Alloy Sheet (HA 188) in Export Product 4,856.87 Kgs] | 104900 Number | 1 | 81059000 | Cobalt Alloy Sheet (HA 188) | 5396 Kgs inclusive of 11.10% wastage after 1/3rd recovery from scrap |
| 2 | 81059000 | Horizontal Joint Seal [Net Content of Nickle Alloy Sheet (Alloy X) in Export Product 1, 290.33 Kgs] | 53100 Number | 2 | 75062000 | Nickle Alloy sheet (Alloy X) | 1492 Kgs inclusive of 15.60% wastage after 1/3rd recovery from scrap |

**Note: The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

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| 172 | **Case No.:3/4/80-ALC2/2020** | Party Name: AVLIGHT AUTOMOTIVES PVT. LTD. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00541/AM21/ | RLA File :05/23/040/00068/AM21/ | Lic.No/Date:0510414753 28.07.2020 | |

**Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|
| 87089900 | Insert Arm - Frt / E2ul Moulded Arm Frt Mv Parts _ E2ul Plastic Moulded Components | 59850 Number | 73261910 | Insert Plating - Frt Sheet Metal Components _ E2ul _ S2048720 | As per GN-4 |
| 87089900 | Insert Arm Rr / E2ul Moulded Arm Rr Mv Parts _ E2ul Plastic Moulded Components | 59850 Number | 73261910 | Insert Plating - Rr Sheet Metal Components _E2ul _S2048820 | As per GN-4 |

RA concerned may take further necessary action as per the decision of NC.

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| 173 | **Case No.:4/4/80-ALC2/2020** | Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00542/AM21/ | RLA File :04/24/040/00057/AM21/ | Lic.No/Date:0410166921 28.07.2020 | Pending with firm |

**Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 03.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.

Case is deferred.

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| 174 | **Case No.:5/4/80-ALC2/2020** | Party Name: ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00543/AM21/ | RLA File :05/23/040/00107/AM21/ | Lic.No/Date:0510414771 30.07.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 03.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 175 | **Case No.:7/4/80-ALC2/2020** | Party Name: MEDIVAC SURGICAL PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00545/AM21/ | RLA File :37/24/040/00002/AM21/ | Lic.No/Date:3710002787 30.07.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 03.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 176 | **Case No.:6/4/80-ALC2/2020** | Party Name: PERMANENT MAGNETS LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00544/AM21/ | RLA File :03/95/040/00262/AM21/ | Lic.No/Date:0310837528 31.07.2020 | Pending with DPIIT |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to **DPIIT** on 29.09.2020 for examination of the case. However, **DPIIT** informed that the case is under examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 177 | **Case No.:8/4/80-ALC2/2020** | Party Name: BANGALORE BIOTECH LABS PVT LTD., | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00546/AM21/ | RLA File :07/24/040/00114/AM21/ | Lic.No/Date:0710116824 31.07.2020 | Pending with DPIIT |
| | **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to **DPIIT** on 24.09.2020 for examination of the case. However, **DPIIT** informed that the case is under examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 178 | **Case No.:9/4/80-ALC2/2020** | Party Name: OAM SAAI INTERNATIONAL INC. | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Approved** |
| | HQ File :01/80/050/00547/AM21/ | RLA File :05/24/040/00211/AM21/ | Lic.No/Date:0510414806 31.07.2020 | |
| | **Decision:** The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:<br><br>1. Quantity of **relevant** import items may be allowed as per **GN-4**.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 179 | **Case No.:10/4/80-ALC2/2020** | Party Name: SULZER PUMPS INDIA LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00548/AM21/ | RLA File :03/95/040/00258/AM21/ | Lic.No/Date:0310837571 07.08.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 180 | **Case No.:11/4/80-ALC2/2020** | Party Name: SULZER PUMPS INDIA LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00549/AM21/ | RLA File :03/95/040/00257/AM21/ | Lic.No/Date:0310837589 10.08.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 181 | **Case No.:12/4/80-ALC2/2020** | Party Name: FABTECH PROJECTS & ENGINEERS LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00550/AM21/ | RLA File :31/83/040/00038/AM21/ | Lic.No/Date:3110067812 11.08.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 03.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 182 | **Case No.:7/6/80-ALC2/2020** | Party Name: VEELINE MEDIA LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00588/AM21/ | RLA File :02/24/040/00060/AM21/ | Lic.No/Date:0210210061 28.08.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 183 | **Case No.:8/6/80-ALC2/2020** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00589/AM21/ | RLA File :34/24/040/00148/AM21/ | Lic.No/Date:3410046343 28.08.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 184 | **Case No.:9/6/80-ALC2/2020** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00590/AM21/ | RLA File :34/24/040/00149/AM21/ | Lic.No/Date:3410046344 28.08.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 185 | **Case No.:10/6/80-ALC2/2020** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00591/AM21/ | RLA File :34/24/040/00150/AM21/ | Lic.No/Date:3410046345 28.08.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 186 | **Case No.:11/6/80-ALC2/2020** | Party Name: INNOVATIVE OVERSEAS | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00592/AM21/ | RLA File :05/23/040/00128/AM21/ | Lic.No/Date:0510415078 01.09.2020 | Defer Date: |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 187 | **Case No.:12/6/80-ALC2/2020** | Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00593/AM21/ | RLA File :03/95/040/00295/AM21/ | Lic.No/Date:0310838015 01.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 188 | **Case No.:13/6/80-ALC2/2020** | Party Name: VEELINE MEDIA LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00594/AM21/ | RLA File :02/24/040/00069/AM21/ | Lic.No/Date:0210210076 03.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 189 | **Case No.:14/6/80-ALC2/2020** | Party Name: VEELINE MEDIA LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00595/AM21/ | RLA File :02/24/040/00070/AM21/ | Lic.No/Date:0210210079 04.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 190 | **Case No.:17/6/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00598/AM21/ | RLA File :09/24/040/00307/AM21/ | Lic.No/Date:0910069151 07.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 191 | **Case No.:18/6/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00599/AM21/ | RLA File :09/24/040/00302/AM21/ | Lic.No/Date:0910069152 07.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 192 | **Case No.:19/6/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00600/AM21/ | RLA File :09/24/040/00301/AM21/ | Lic.No/Date:0910069153 07.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 193 | **Case No.:20/6/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00601/AM21/ | RLA File :09/24/040/00300/AM21/ | Lic.No/Date:0910069154 07.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 194 | **Case No.:21/6/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00602/AM21/ | RLA File :09/24/040/00293/AM21/ | Lic.No/Date:0910069155 07.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 195 | **Case No.:22/6/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00603/AM21/ | RLA File :09/24/040/00294/AM21/ | Lic.No/Date:0910069156 07.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 196 | **Case No.:23/6/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00604/AM21/ | RLA File :09/24/040/00292/AM21/ | Lic.No/Date:0910069157 07.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete | | | |

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| | set of application for examination of the case.<br><br>Case is deferred. |

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| 197 | **Case No.:24/6/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00605/AM21/ | RLA File :09/24/040/00290/AM21/ | Lic.No/Date:0910069158 07.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 198 | **Case No.:25/6/80-ALC2/2020** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00606/AM21/ | RLA File :09/24/040/00289/AM21/ | Lic.No/Date:0910069159 07.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 199 | **Case No.:15/6/80-ALC2/2020** | Party Name: SULZER PUMPS INDIA LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00596/AM21/ | RLA File :03/95/040/00351/AM21/ | Lic.No/Date:0310838115 07.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 200 | **Case No.:16/6/80-ALC2/2020** | Party Name: SPECTRA TECHNOLOGY SOLUTIONS PVT LTD | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00597/AM21/ | RLA File :07/24/040/00156/AM21/ | Lic.No/Date:0710116977 09.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 201 | **Case No.:26/6/80-ALC2/2020** | Party Name: RAY INTERNATIONAL | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00607/AM21/ | RLA File :06/24/040/00030/AM21/ | Lic.No/Date:0610039606 10.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 202 | **Case No.:29/6/80-ALC2/2020** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00610/AM21/ | RLA File :34/24/040/00166/AM21/ | Lic.No/Date:3410046387 10.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 203 | **Case No.:30/6/80-ALC2/2020** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00611/AM21/ | RLA File :34/24/040/00167/AM21/ | Lic.No/Date:3410046388 10.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 204 | **Case No.:27/6/80-ALC2/2020** | Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2020 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00608/AM21/ | RLA File :04/24/040/00092/AM21/ | Lic.No/Date:0410167059 11.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 205 | **Case No.:28/6/80-ALC2/2020** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:6/80-ALC2/2020 & 29.09.2020 | **Status: Deferred** |
| | HQ File :01/80/050/00609/AM21/ | RLA File :05/24/040/00280/AM21/ | Lic.No/Date:0510415187 11.09.2020 | Pending with firm |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

## Offline Cases

**Sl. No. 43**

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| Case No. **13/5/80-ALC2/2017**<br>Case No. **29/19/80-ALC2/2016**<br>Case No. **8/14/80-ALC2/2018** | **M/s SENIOR INDIA PRIVATE LIMITED** | **Status: Approved** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Adv. Lic. No. 0510402202 dated 12.04.2017<br>Adv. Lic. No. 0510399661 dated 08.09.2016<br>Adv. Lic. No. 0510409022 dated 20.12.2018 | | |
| HQ. No. 01/80/050/00074/AM18<br>HQ. No. 01/80/050/00424/AM17<br>HQ. No. 01/80/050/00324/AM19 | **Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s SENIOR INDIA PRIVATE LIMITED,** under Para 4.7 of HBP (Vol.-I) – reg. | |
| RLA No. 05/24/040/00012/AM18<br>RLA No. 05/24/040/00288/AM17<br>RLA No. 05/24/040/00435/AM19 | | |

**Decision:** The Committee considered the case as per the agenda noted that the above three cases were approved by NC in Meeting No. 8/80 dated 18.07.2017, Meeting No. 22/80 dated 31.01.2017 and Meeting No. 06/80 dated 03.07.2019 as per the written comments of DIPP letter no. 12/54/2017-TSW/105 dated 18.7.2017, written comments of DIPP vide UO No. 12/6/2017-TSW/56 dated 31.01.2017 and written comments of DPIIT vide U.O. No.: P-47011/416/2018-TSW dated 03.07.2019 respectively. Norms for consumables were fixed at 0.5% of FOB of the respective export item.

However, the firm has requested for revising the adhoc norms on the basis of actual consumption. The Committee reconsidered the case and noted that **DPIIT** in its comments vide U. O. No.: P-47011/416/2018-TSW dated 02.09.2020 has given justification for revision of ratified ad-hoc norms. Therefore, the Committee decided to **revise** the ad-hoc norms as per written comments of **DPIIT vide** U. O. No.: P-47011/416/2018-TSW dated 20.05.2020. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 44**

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| Case No. : **64/11/80-ALC2/2018** | **IND-SPHINX PRECISION LTD** | **Status: Deferred** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No.: 2210015975 Date: 13.09.2018 | | |
| HQ. No.: 01/80/050/00255/AM19 | **Subject:** Request for re-fixation of ad-hoc norms | |
| RLA No.: 22/24/040/00048/AM19 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No.**13/80-ALC2/2018 dated 22.01.2019** on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the comments of **MSME** vide email dated 30.09.2020 wherein it is observed that the recovery is not considered by MSME while fixing the ad-hoc. However, the matter was discussed in the meeting and the Committee decided to refer back the comments to MSME for re-examination of the case.

Case is deferred.

**Sl. No. 45**

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| Case No. : **52/25/80-ALC2/2016** | **EXCELLENT HI-CARE PRIVATE LIMITED** | **Status: Deferred** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No.: 0410162359 Date: 07.10.2016 | | |
| HQ. No.: 01/80/050/00621/AM17 | **Subject:** Request for fixation of ad-hoc norms | |
| RLA No.: 04/24/040/00105/AM17 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of** deficiency letter as raised by DEIT vide letter No. 17 (20)/2017-IPHW dated 15.05.2017, 04.07.2017. However, the firm has requested for fixation of ad-

hoc norms.

The Committee reconsidered the case and noted that the firm's representation was forwarded to **Consultant (Tech-1)** on 19.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee **decided to remind Consultant (Tech-1)** for expediting the comments.

Case is deferred.

**Sl. No. 46**

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| Case No. : **17/19/80-ALC2/2014** | **M/s IND-SPHINX PRECISION LTD.** | **Status: Deferred** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No.: 2210015101 Date: 10.10.2014 | | |
| HQ. No.: 01/80/050/00451/AM15 | **Subject:** Request for re-fixation of ad-hoc norms | |
| RLA No.: 22/24/040/00056/AM15 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **22/80-ALC2/2015 dated 02.02.2016** as per written comments of **MSME** vide ID Note No. 30 (199)/15-ME dated 30.12.2015.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the comments of **MSME** vide email dated 30.09.2020 wherein it is observed that the recovery is not considered by **MSME** while fixing the ad-hoc. However, the matter was discussed in the meeting and the Committee decided to refer back the comments to **MSME** for re-examination of the case.

Case is deferred.

**Sl. No. 47**

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| Case No. : **19/23/80-ALC2/2015** | **M/s STERLITE TECHNOLOGIES LTD.** | **Status: Approved** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No.: 0310799243 Date: 06.10.2015 | | |
| HQ. No.: 01/80/050/00432/AM16 | **Subject:** Request for fixation of ad-hoc norms | |
| RLA No.: 03/95/040/00427/AM16 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80-ALC2/2016 **dated 25.10.2016** due to non submission reply of deficiency letter dated 21.06.2016 (raised by DEIT).

However, the firm has requested for re-opening the case for fixation of ad-hoc norms. The Committee considered the case and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** vide U. O. No.: W-21/8/2020-IPHW dated 24.09.2020. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

**SL. No. 48**

| | | |
|---|---|---|
| Case No. : **12/7/80-ALC2/2016** | **M/s HONDA TRADING CORPORATION INDIA PVT. LTD.** | **Status: Deferred** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No.: 0510398531 Date: 17.05.2016 | | |
| HQ. No.: 01/80/050/00233/AM17 | **Subject:** Request for fixation of ad-hoc norms | |
| RLA No.: 05/23/040/00053/AM17 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non submission reply of deficiency letter dated 26.04.2017 (raised by **DHI**).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to **Consultant (Tech-3)** on 28.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind Consultant (Tech-3)** for expediting the comments.

Case is deferred.

**Sl. No. 49**

| | | |
|---|---|---|
| Case No. : **30/33/80-ALC2/2009** | **M/s BHARAT HEAVY ELECTRICALS LIMITED** | **Status: Deferred** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No.: 0910039076 dated 27.08.2009 | | |
| HQ. No.: 01/80/050/00496/AM10 | **Subject:** Request for fixation of ad-hoc norms | |
| RLA No.:09/24/040/00184/AM10 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 48/80 dated 02.03.2010 due to non submission reply of the deficiency later as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's reply was sent to **DHI** on 29.01.2020 & also additional information received from the firm was sent on 19.08.2020. However, **DHI** informed that the case is under examination. Therefore, the Committee decided to wait for the comments.

Case is deferred.

**Sl. No. 50**

| | | |
|---|---|---|
| Case No. **1/25/80-ALC2/2015** | **M/s UNITED DRILLING TOOLS LTD** | **Status: Deferred** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No.: 0510397442 Date: 29.01.2016 | | |
| HQ. No.: 01/80/050/00441/AM16/ | **Subject:** Request for fixation of ad-hoc norms | |
| RLA No.: 05/24/040/00493/AM16/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non submission reply of deficiency letter dated 29.03.2016 as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to **Consultant (Tech-3)** on 10.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind Consultant (Tech-3)** for expediting the comments.

Case is deferred.

**Sl. No. 51**

| | | |
|---|---|---|
| Case No. **37/19/80-ALC2/2014** | **M/s KAMAR INFRASTRUCTURE PVT LTD.** | **Status: Deferred** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Licence No.: 0310788243 Date: 21.08.2014 | | |
| HQ File No: 01/80/050/00471/AM15/ | **Subject:** Request for fixation of ad-hoc norms | Pending with Firm |
| RLA File No: 03/94/040/00449/AM15/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non submission reply of deficiency letter.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that **DHI** informed that the firm's reply is incomplete. Therefore, the Committee decided to ask again from the firm to furnish following information as per comments of **DHI**:

1. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
2. The above deficiency should be submitted along with engineering drawing with relevant dimensional highlighted.

Case is deferred.

**Sl. No. 52**

| | | |
|---|---|---|
| Case No. 3/10/80-ALC2/2017<br>M. No.: 06/80-ALC2/2020 dated 29.09.2020<br>Lic. No. 0510402563 Date: 16.05.2017 | **M/s HINDUSTAN RUBBER INDUSTRIES** | **Status:** Deferred |
| HQ. No.: 01/80/050/00213/AM18<br>RLA No.: 05/23/040/00043/AM18 | **Subject:** Request for fixation of ad-hoc norms | Pending with DPIIT |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 08.10.2018.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's reply against deficiency letter dated 08.10.2018 was sent to DPIIT on 29.06.2020 followed by reminder on 17.09.2020. However, no comments have been received yet. Therefore, the Committee decided to **wait for comments**.

Case is deferred.

**Sl. No. 53**

| | | |
|---|---|---|
| Case No. **8/23/80-ALC2/2015**<br>M. No.: 06/80-ALC2/2020 dated 29.09.2020<br>Lic. No. 0510395884 Date: 12.10.2015 | **M/s HINDUSTAN RUBBER INDUSTRIES** | **Status: Deferred** |
| HQ. No.: 01/80/050/00421/AM16<br>RLA No.: 05/23/040/00292/AM16 | **Subject:** Request for fixation of ad-hoc norms | Pending with DPIIT |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/**80-**ALC2/2016dated 21.06.2016 due to non submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's reply against deficiency letter dated 19.04.2016 was sent to **DPIIT** on 29.06.2020 followed by reminder on 17.09.2020. However, no comments have been received yet. Therefore, the Committee decided to **wait for comments**.

Case is deferred.

**Sl. No. 54**

| | | |
|---|---|---|
| Case No. **14/12/80-ALC2/2017**<br>M. No.: 06/80-ALC2/2020 dated 29.09.2020<br>Lic. No. 0510403501 Date: 25.07.2017 | **M/s GOLD MOHUR PROFILES LIMITED** | **Status:** Deferred |
| HQ. No.: 01/80/050/00228/AM18<br>RLA No.: 05/23/040/00156/AM18 | **Subject:** Request for fixation of ad-hoc norms | Pending with firm |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 12.10.2018 as raised by DIPP (Chemical).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of DPIIT vide U. O. No.: P-47011/193/2019-TSW dated 31.08.2020**:**

1. Manufacturing process of item of export, indicating wastage at each stage of manufacturing.
2. Justification for the high wastage in the manufacturing process of Rice Rollers.
3. Complete calculation for the requirement of raw material and Acronitrile Butadiene Rubber, indicating calculation for computing the wastage incurred in the manufacturing process of all raw used duly certified by a Charted Engineer.
4. Justification for usage of different percentage of raw material for compounding of Rubber in different lengths of Rice Rollers.

Case is deferred.

**Sl. No. 55**

| | | |
|---|---|---|
| Case No.: **31/13/80-ALC2/2013**<br>**31/4/80-ALC2/2013** | **NASH INDUSTRIES (I) PVT LTD** | **Status:** Approved |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No. /date: 0710095300 Date: 09.05.2013<br>0710094430 Date: 22.03.2013 | | |
| HQ. No.: 01/80/050/00236/AM14<br>01/80/050/00078/AM14 | **Subject:** Request for re-fixation of ad-hoc norms | |
| RLA No.: 07/24/040/00032/AM14<br>07/24/040/00527/AM13 | | |

**AA No.: 0710095300 dated 09.05.2013:**

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **23/80-ALC2/2013 dated** 04.02.2014 on the basis of comments of DIPP vide U. O. No. 12/18/2014-TSW/17 dated 04.02.2014.

The Committee reconsidered the case and noted the comments of **DPIIT** wherein it is stated that *earlier the import item at Sl. No. 2 was deleted because the firm did not show any use of import item in the export product. Now, the firm has clarified that the import item at Sl. No. 2 namely, wear plate is a component used in the locking system of ATM safes and therefore, norms need to be modified.* In view of **DPIIT** comments, the Committee decided to **revise the ad-hoc norms** as per written comments of **DPIIT** vide U. O. No.: P-47011/94/2020-TSW dated 08.09.2020 as under:

1. Quantity of import item at Sl. No. 2 may be allowed on **net to net basis with accountability clause**.

**Note: The decision for rest of the import item shall remain changed as decided in Meeting No. 23/80-ALC2/2013 dated 04.02.2014.**

**AA No.: 0710094430 dated 22.03.2013:**

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **20/80-ALC2/2013 dated** 24.12.2013 on repeat basis, as per DIPP U. O. No. 12/115/2013-TSW/20 dated 24/12/2013.

The Committee reconsidered the case and noted the comments of **DPIIT** wherein it is stated that *earlier the import item at Sl. No. 2 was deleted because the firm did not show any use of import item in the export product. Now, the firm has clarified that the import item at Sl. No. 2 namely, wear plate is a component used in the locking system of ATM safes and therefore, norms need to be modified.* In view of **DPIIT** comments, the Committee decided to **revise the ad-hoc norms** as per written comments of **DPIIT** vide U. O. No.: P-47011/94/2020-TSW dated 08.09.2020 as under:

1. Quantity of import item at Sl. No. 2 may be allowed on **net to net basis with accountability clause**.

**Note: The decision for rest of the import item shall remain changed as decided in Meeting No. 20/80-ALC2/2013 dated 24.12.2013.**

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 56**

| | | |
|---|---|---|
| Case No. **22/8/80-ALC2/2018** | **ULTRA ENGINEERS** | **Status:** Deferred |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No. 3110067126 Date: 26.07.2018 | | |
| HQ. No.: 01/80/050/00145/AM19 | **Subject:** Request for re-fixation of ad-hoc norms | Pending with DHI |
| RLA No.: 31/83/040/00063/AM19 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. **14/80-ALC2/2018** dated 20.02.2019 on the recommendation of representative of DHI.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to **DHI** for examination of the case on 23.01.2020 & on 19.02.2020. Further, it was noted that the physical file of the case along with reply has been also sent to DHI on 27.07.2020 for examination of the case. However, DHI informed that the case is **under examination**. Therefore, the Committee decided wait for the comments.

Case is deferred.

**Sl. No. 57**

| | | |
|---|---|---|
| Case No.: 34/11/80-ALC2/2018 | **M/s ULTRA ENGINEERS** | **Status:** Approved |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No. 3110067168 Date: 06.09.2018 | | |
| HQ. No.: 01/80/050/00225/AM19/DES-1 | **Subject:** Request for re-fixation of ad-hoc norms | |
| RLA No.: 31/83/040/00091/AM19/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80 dt 08.05.19 on the recommendation of technical representatives of DHI.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to **ratify** the ad-hoc norms as per written comments of **DHI** as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|
| 84139190 | Parts Of Oil Field Equipment - 4.5 " Fluid End Body ,52" Long Aw1978 ( In Nos 6 And In K.G. 9951) | 6 Number | 72222099 | Fluid End Forging 52" LG AW108 (6 NOS) | 86% wastage allowed after taking 11% recovery from scrap |

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 58**

| | | |
|---|---|---|
| Case No.: 325/15/80-ALC2/2018 | **M/s ULTRA ENGINEERS** | **Status: Approved** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No. 3110067318 Date: 18.02.2019 | | |
| HQ. No.: 01/80/050/00667/AM19/DES-1 | **Subject:** Request for re-fixation of ad-hoc norms | |
| RLA No.: 31/83/040/00177/AM19/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80 dt 08.05.19 on the recommendation of technical representatives of DHI.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to **ratify** the ad-hoc norms as per written comments of **DHI** as under:

| ITCHS Code | Export Item | Quantity | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|
| 84139190 | Parts Of Oil Field Equipment - 4" Fluid End Body ,52" Long Aw1976 ( In Nos 26 And In K.G. 45384.56) | 26 Number | 72222099 | Fluid End Forging 52` LG AW108 (26 NOS) | 77% wastage allowed after taking 11% recovery from scrap |

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 59**

| | | |
|---|---|---|
| Case No.: **44/5/80-ALC2/2018** | **M/s GODREJ & BOYCE MFG. CO. LTD.,** | **Status:** Approved |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No 0310820811 dated 07.05.2018 | | |
| HQ. No.: 01/80/050/00093/AM19/DES-1 | **Subject:** Request for re-fixation of ad-hoc norms | |
| RLA No.: 03/94/040/00060/AM19/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. 13/80 dated 22.01.2019 as per the written comments of DIPP vide their F. No.: 47011/320/2018-TSW dated 31.12.2018.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted the comments of **DPIIT** wherein it is stated that *the norms have been revised due to change in weights of export items and corresponding changes have been done in the quantities of import items.* In view of **DPIIT** comments, the Committee decided to **re-fix the ratified ad-hoc norms** as per written comments of **DPIIT** vide U. O. No.: P-47011/320/2018-TSW dated 29.09.2020. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 60**

| | | |
|---|---|---|
| Case No.: **74/2/80-ALC2/2016** | **KOSO INDIA PRIVATE LIMITED** | **Status: Deferred** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No : 3110065788 Date: 10.12.2015 | | |
| HQ. No.: 01/80/050/00077/AM17 | **Subject:** Request for fixation of ad-hoc norms | |
| RLA No.: 31/83/040/00121/AM16 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 08/80 dated 19.07.2016 due to non submission of reply of deficiency letter as raised by DIPP.

However, the firm has requested for fixation of the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **DPIIT** for examination & comments.

Case is deferred.

**Sl. No. 61**

| | | |
|---|---|---|
| Case No.: **11/17/80-ALC2/2015** | **GLOVIS INDIA (P) LTD** | **Status: Approved** |
| M. No.: 06/80-ALC2/2020 dated 29.09.2020 | | |
| Lic. No : 0410161029 Date: 21.09.2015 | | |
| HQ. No.: 01/80/050/00315/AM16 | **Subject:** Request for fixation of ad-hoc norms | |
| RLA No.: 04/24/040/00124/AM16 | | |

**Decision:** The Committee re-considered the case as per the agenda and noted that the case was approved in Meeting No. 11/80 dated 25.09.2019 and deleted import items at serial No. 4, refer to the Sl. 4. **Rest of Import items deleted as they are components**

However, the firm has requested for re-fixation of the ad-hoc norms. The firm has requested to allowed import item at serial No. 4 Refer to the Sl.No.4 – "**Rest of the Items may be deleted as they are components**". They have stated that they had applied Components on net to net basis. Without this component, unable to process Export resultant product.

The Committee reconsidered the case decided to **ratify** the ad-hoc norms as per recommendation **of Consultant (Tech- 1)** as under:

1. All the component as applied by the applicant may be allowed as per **GN-4 with accountability clause**.

**Note: The decision for rest of the import items shall remain unchanged as decided in meeting No. 11/80-dated25.09.2019.**

RA concerned may take further necessary action as per the decision of NC.

2.(i)

## AA No 0710109626

| S. No. | Import Raw Material Size used for manufacturing | Import allowed (kg)/foot |
|---|---|---|
| | (xi) | |
| 1 | Aluminium Plate 25.4 mm Thickness, AMS4050, 7050-T7451 | 388 |
| 2 | Aluminium Plate 57.15 mm Thickness, AMS4050, 7050-T7451 | 1329 |
| 3 | Aluminium Plate 31.75 mm Thickness, AMS4050, 7050-T7451 | 122 |
| 4 | Aluminium Plate 63.5 mm Thickness, BMS 7-323, 7050-T7451 | 40 |
| 5 | Aluminium Plate 76.2 mm Thickness, BMS 7-323, 7050-T7451 | 424 |
| 6 | Aluminium Plate 63.5 mm Thickness, AMS 4050, 7050-T7451 | 365 |
| 7 | Aluminium Plate 82.55 mm Thickness, BMS 7-323, 7050-T7451 | 400 |
| 8 | Aluminium Plate 88.9 mm Thickness, BMS 7-323, 7050-T7451 | 17 |
| 9 | CRES Steel Bar 20 MM Dia, 7/16 Hexaganal Bar, AMS 5648 | 6.5 |
| 10 | Aluminium Bar 25.2 MM Dia, T6 7075, AMS-QQ-A-225/9 | 4.3 |
| 11 | Aluminium Plate 50.8 mm Thickness, AMS 4050, 7050-T7451 | 504 |
| 12 | Aluminium Plate 38.1 mm Thickness, BMS 7-323, 7050- T7451 | 34.5 |
| 13 | Aluminium Sheet 1.016 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12 | 11 |
| 14 | Aluminium Sheet 1.27 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12 | 3.1 |
| 15 | Aluminium Sheet 0.635 MM Thickness, Clad, 7075-T6 AMS-QQ-A-250/13 | 1 |
| 16 | Aluminium Sheet 0.8125 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12 | 3.8 |
| 17 | Aluminium Sheet 0.8125 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13 | 2 |
| 18 | Aluminium Sheet 1.27 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12 | 10 |
| 19 | Aluminium Sheet 1.6 MM, Thickness, Bare, 7075-T0 AMS-QQ-A-250/12 | 2 |
| 20 | Aluminium Sheet 0.6 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12 | 2 |
| 21 | Aluminium Sheet 1.27 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25 | 7 |
| 22 | Aluminium Sheet 0.8 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12 | 1 |
| 23 | Aluminium Sheet 2.54 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25 | 1 |

2·(ii)

| | | |
|---|---|---|
| 24 | Aluminium Sheet 1.016 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12 | 7 |
| 25 | Aluminium Sheet 1.6 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25 | 0.5 |
| 26 | Aluminium Sheet 2.0 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13 | 1.82 |
| 27 | Aluminium Sheet 0.635 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12 | 0.63 |
| 28 | Aluminium Sheet 0.635 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5 | 7 |
| 29 | Aluminium Sheet 0.8 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5 | 5 |
| 30 | Aluminium Sheet 1.27 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5 | 14 |
| 31 | Aluminium Sheet 1.6 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5 | 4 |
| 32 | Aluminium Sheet 1.016 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5 | 4 |
| 33 | Aluminium Sheet 0.635 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5 | 9.6 |
| 34 | Aluminium Sheet 1.016 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5 | 5 |
| 35 | Aluminium Sheet 0.8 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5 | 1.2 |
| 36 | Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5 | 10 |
| 37 | Aluminium Sheet 1.8 MM Thickness, Bare, 2024-T3 AMS-QQ-A-250/5 | 4 |
| 38 | Aluminium Sheet 1.27 MM Thickness, Bare, 2024-T3 AMS-QQ-A-250/5 | 10 |
| 39 | Aluminium Sheet 3.175 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13 | 2 |
| 40 | Aluminium Sheet 2.0 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5 | 1 |
| 41 | Aluminium Sheet 2.54 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5 | 1.8 |
| 42 | Aluminium Sheet 1.6 MM Thickness, Bare, 2024-T3 AMS-QQ-A-250/4 | 3.8 |
| 43 | Aluminium Sheet 1.016 MM Thickness, Bare, 6061-T6 AMS-QQ-A-250/11 | 1 |
| 44 | Aluminium Sheet 1.016 MM Thickness, Bare, 6061-T4, AMS4347 | 5.3 |
| 45 | Aluminium Sheet 0.81 MM Thickness, Bare, 6061-T4 AMS4347 | 5.4 |

2·(iii)

| | | |
|---|---|---|
| 46 | Aluminium Sheet 3.5 MM Thickness, Bare, 2024-T3 AMS-QQ-A-250/4 | 3.2 |
| 47 | Aluminium Sheet 1.27 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5 | 1 |
| 48 | Aluminium Sheet 1.016 MM Thickness, Bare, 6061-T0 AMS4025 | 1.9 |
| 49 | Aluminium Sheet 0.5 MM Thickness, Bare, 6061-T6 AMS-QQ-A-250/11 | 0.9 |
| 50 | Aluminium Sheet 1.27 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13 | 24 |
| 51 | Aluminium Sheet 2.54 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13 | 17 |
| 52 | Aluminium Sheet 3.175 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13 | 5 |
| 53 | Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T0, AMS-QQ-A-250/5 | 7.4 |
| 54 | Aluminium Sheet 1.6 MM Thickness, Clad, 7075-T6, AMS-QQ-A-250/13 | 57 |
| 55 | Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5 | 6.1 |
| 56 | Steel Plate 12.7 MM Thickness, STEEL4340/AMS6359 | 43 |
| 57 | Steel Plate 63.5 MM Thickness, AMS6414 (4340-N&T) | 37 |
| 58 | Steel Rod 50.8 MM diameter AMS6346/4130, ALT-AMS6414/4340 | 3.3 |
| 59 | Steel Rod 38.1 mm diameter 15-5PH/AMS5659 CRES | 0.7 |
| 60 | Steel Rod 63.5 mm diameter AMS6414/4340, ALT-AMS-S-5000/4340 | 9.5 |
| 61 | Steel Tube 50.8 MM diameter AMS6371/4130 | 0.24 |
| 62 | Steel Rod 25.4 mm diameter AMS6414/4340 | 0.4 |
| 63 | Steel Rod 44.45 mm diameter AMS6414/4340 | 0.95 |
| 64 | Steel Sheet 1.016 MM Thickness, 1/4 HARD AMS5517 STEEL 301 | 3.4 |
| 65 | Steel Sheet 1.6 MM Thickness, 1/4 HARD AMS5517 STEEL 301 | 15.4 |
| 66 | Steel Sheet 0.3048 MM Thickness, 1/4 HARD AMS5518 STEEL 301 | 0.38 |
| 67 | Steel Sheet 0.8 MM Thickness, 1/4 HARD AMS5518 STEEL 301 | 2 |
| 68 | Steel Sheet 1.6 MM Thickness, 1/4 HARD AMS6350 STEEL 4130 | 0.5 |
| 69 | Steel Sheet 2.54 MM Thickness, AMS5528 | 0.65 |
| 70 | Steel Sheet 1.6 MM Thickness, AMS5528 | 1.5 |
| 71 | Steel Sheet 4.0 MM Thickness, AMS5528 | 1.6 |
| 72 | Aluminium Extrusion ALCOA 49225/TIERNAY 60-4675, 7075-T6511, AMS-QQ-A-200/11 | 1.75 |

2.(iv)

| | | |
|---|---|---|
| 73 | Aluminium Extrusion AND10133-1401, 7075-T6511, AMS-QQ-A-200/11 | 1.2 |
| 74 | Aluminium Extrusion AND10134-1003, 7075-T6511, AMS-QQ-A-200/11 | 3.6 |
| 75 | Aluminium Extrusion AND10134-2003, 7075-T6511, AMS-QQ-A-200/11 | 1.8 |
| 76 | Aluminium Extrusion AND10136-2001, 7075-T73511, AMS-QQ-A-200/11 | 3 |
| 77 | Aluminium Extrusion AND10136-2006, 7075-T6511, AMS-QQ-A-200/11 | 3.1 |
| 78 | Aluminium Extrusion AND10137-1005, 2024-T4, AMS-QQ-A-200/3 | 3.5 |
| 79 | Aluminium Extrusion BAC1503-100131, 7075-T6511, AMS-QQ-A-200/11 | 2.8 |
| 80 | Aluminium Extrusion BAC1503-100133, 7075-T6511, AMS-QQ-A-200/11 | 4 |
| 81 | Aluminium Extrusion BAC1503-100339, 7075-T73511, AMS-QQ-A-200/11 | 3.8 |
| 82 | Aluminium Extrusion BAC1503-1420, 7075-T6511, AMS-QQ-A-200/11 | 8.4 |
| 83 | Aluminium Extrusion BAC1503-1420, 7075-T6, AMS-QQ-A-200/11 | 15 |
| 84 | Aluminium Extrusion BAC1503-1430, 7075-T6, AMS-QQ-A-200/11 | 3.4 |
| 85 | Aluminium Extrusion BAC1504-8245, 7075-O, AMS-QQ-A-200/11 | 69 |
| 86 | Aluminium Extrusion BAC1517-1521, 7075-O, AMS-QQ-A-200/11 | 87 |
| 87 | Aluminium Extrusion BAC1517-1523, 7075-O, AMS-QQ-A-200/11 | 120 |
| 88 | Aluminium Extrusion MS20001H6 | 15 |
| 89 | Aluminium Extrusion MS20001-PX4-400 | 2.8 |
| 90 | Aluminium Extrusion MS20001-PX4-500 | 1.75 |
| 91 | Aluminium Extrusion MS20001-PY12-188 | 0.35 |
| 92 | Aluminium Extrusion MS20001-PY4-400 | 2.8 |
| 93 | Aluminium Extrusion MS20001-PY4-500 | 1.75 |
| 94 | Aluminium Extrusion TIERNAY 60-16966, 7075-T73511, AMS-QQ-A-200/11 | 2 |
| 95 | Aluminium Extrusion TIERNAY 60-305, 7075-T6, AMS-QQ-A-200/11 | 1.9 |
| 96 | Aluminium Extrusion TIERNAY 60-3233, 7075-T6, AMS-QQ-A-200/11 | 1.9 |
| 97 | Aluminium Extrusion TIERNAY 60-8009, 7075-O, AMS-QQ-A-200/11 | 27 |
| 98 | Aluminium Extrusion VS20101-1-2 | 1.5 |
| 99 | Aluminium Extrusion VS20101-2-2 | 1.4 |
| 100 | Aluminium Extrusion VS90407 | 1.35 |
| 101 | Aluminium Extrusion MS20001PH9-5100 | 119 |

2(v)

| | | |
|---|---|---|
| 102 | Aluminium Extrusion VS20106-1 | 245 |
| 103 | Aluminium Extrusion MS20001PX9-4900 | 119 |
| 104 | Aluminium Extrusion BAC1503-1513 | 50 |
| 105 | Aluminium Extrusion BAC1514-1648 | 31 |
| 106 | Aluminium Extrusion VS90328 | 15 |
| 107 | Aluminium Extrusion BAC1510-1417 | 111 |
| 108 | Aluminium Extrusion BAC1520-2804 | 2.8 |
| 109 | Aluminium Extrusion BAC1520-2805 | 2 |
| 110 | Aluminium Forging make from 114S4805-F3 | 12 nos |
| 111 | Steel Forging Make from 114S4836 F2, AMSS5000 (4340-N&T) | 3 nos |

Per unit weight of export is 310 kg
Sno 150 and 151 7 foot each
Sno 142 net to net basis
rest on GN4

(81)

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वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
*********

Subject: - M/s. Micron Instruments Pvt. Ltd.- A.A. No.0510412701 dated. 29/11/2019
Reference: - DGFT F. No. :01/80/050/00247/AM20/

DGFT(DES-1) may kindly refer to their e-mail dated 11th August 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net weight of export items at Sl.No.1 and 2 may be specified as 353.28 Kgs and 515.38 Kgs.respectively
2. Words " Dia: 138 mm" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 7375.67 Kgs. as 12.487 Kgs/Kg. content in the export item at Sl.No.1 and as 5.751 Kgs./Kg. content in the export item at Sl.No.2 after taking 10% recovery from the scrap.

Norms Committee may take a view.

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DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/14/2020-TSW dated 24.08.2020

**File No.P-47011/101/2020-TSW**

96.(i)

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
*********

Subject: - **M/s Humanetics Innovative Solutions India Private Limited( A.A. No.0710116010 dated 09.01.2020**)
Reference: - DGFT F. No.01/80/050/00285/AM20/

DGFT(DES-1) may kindly refer to their e-mail dated 17th August 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed as 72 Nos. on net to net basis with accountability clause.
2. Quantity of import item at Sl.No.2 may be allowed as 85Packs (4250Nos) on net to net basis with accountability clause.
3. Quantity of import item at Sl.No. 3 may be allowed as 7.2Packs (360Nos) on net to net basis with accountability clause.
4. Quantity of import item at Sl.No.4 may be allowed as 35.3 Packs (1765Nos) on net to net basis with accountability clause.
5. Quantity of import item at Sl.No.5 may be allowed as 60.48 Packs (6248Nos) on net to net basis with accountability clause.
6. Quantity of import item at Sl.No.6 may be allowed as 42.5 Packs (4250Nos) on net to net basis with accountability clause.
7. Quantity of import item at Sl.No.7 may be allowed as 2125 Nos on net to net basis with accountability clause.
8. Quantity of import item at Sl.No.8 may be allowed as 340 Nos on net to net basis with accountability clause.
9. Quantity of import item at Sl.No.9 may be allowed as 700 Nos on net to net basis with accountability clause.
10. Quantity of import item at Sl.No.10 may be allowed as 290 Nos on net to net basis with accountability clause.
11. Quantity of import item at Sl.No.11 may be allowed as 260 Nos on net to net basis with accountability clause.
12. Quantity of import item at Sl.No.12 may be allowed as 150 Nos on net to net basis with accountability clause.
13. Quantity of import item at Sl.No.13 may be allowed as 288 Nos on net to net basis with accountability clause.
14. Quantity of import item at Sl.No.14 may be allowed as 144 Nos on net to net basis with accountability clause.
15. Quantity of import item at Sl.No.15 may be allowed as 360 Nos on net to net basis with accountability clause.
16. Quantity of import item at Sl.No.16 may be allowed as 144 Nos on net to net basis with accountability clause.
17. Quantity of import item at Sl.No.17 may be allowed as 504 Nos on net to net basis with accountability clause.

10/09/2020

96(ii)

File No.P-47011/101/2020-TSW

18. Quantity of import item at Sl.No.18 may be allowed as 175 Nos on net to net basis with accountability clause.
19. Quantity of import item at Sl.No.19 may be allowed as 105 Nos on net to net basis with accountability clause.
20. Quantity of import item at Sl.No.20 may be allowed as 105 Nos on net to net basis with accountability clause.
21. Quantity of import item at Sl.No.21 may be allowed as 515 Nos on net to net basis with accountability clause.
22. Quantity of import item at Sl.No.22 may be allowed as 360 Nos on net to net basis with accountability clause.
23. Quantity of import item at Sl.No.23 may be allowed as 1765 Nos on net to net basis with accountability clause.
24. Quantity of import item at Sl.No.24 may be allowed as 1250 Nos on net to net basis with accountability clause.
25. Quantity of import item at Sl.No.25 may be allowed as 1512 Nos on net to net basis with accountability clause.
26. Quantity of import item at Sl.No.26 may be allowed as 1512 Nos on net to net basis with accountability clause.

Norms Committee may take a view.

10/09/20.

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DPIIT U.O.NO. P-47011/101/2020-TSW dated 10.09.2020

File No.P-47011/75/2020-TSW

(98)

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
*********

Subject: - M/s Steel Strong Valves(I) Private Limited( A.A. No.0310834108 dated 13.01.2020)
Reference: - DGFT F. No. 01/80/050/00287/AM20

DGFT(DES-1) may kindly refer to their e-mail dated 21st August 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Description of the import item may be amended as "**Valve Components namely, Valve Body, Valve Bonnet, Wedge, Seat Ring, Stem, Stud, Yoke and Gasket**" and their quantity may be allowed on net to net basis with accountability clause

Norms Committee may take a view.

10/09/2020

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DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/75/2020-TSW dated 10.09.2020

**Calculation Sheet**

**AA No. 0310836300**

| Sr. No. | Description of Resultant Product | Qty in KM | Sr. No. | Description of Items to be Imported | Qty in kgs / per KM | Net Content of Import | Wastages claimed in % | Wastages Allowed in % | Quantity applied in DGFT | Unit of Measurement (UOM) | Quantity Calculated | Quantity Recommended |
|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Optical Power Ground Wire (CABLE OPGW 24F PBT-12.0MM) | 48 | 1A | SINGLE MODE OPTICAL FIBER | 24.72 | 1,187 | 2% | 2.00% | 1,210 | KME | 1,210.29 | 1,210.29 |
| | | | 1B | Filling Jelly OPGW | 6.64 | 319 | 5% | 1.50% | 335 | KGS | 323.50 | 323.50 |
| | | | 1C | Aluminum Ingot | 92.74 | 4,452 | 6% | 2.00% | 4,719 | KGS | 4,540.55 | 4,540.55 |
| | | | 1D | HI-CARBON STEEL WIRE/ ROD | 364.75 | 17,508 | 5% | 2.00% | 18,383 | KGS | 17,858.16 | 17,858.16 |
| | | | 1E | Wire drawing Powder for lubricants | 5.78 | 277 | 5% | 2.00% | 291 | KGS | 282.99 | 282.99 |
| 2 | Optical Power Ground Wire (CABLE FIBRA OPTICA OPGW 24F - 15.0 mm) | 40 | 2A | SINGLE MODE OPTICAL FIBER | 24.72 | 989 | 2% | 2.00% | 1,009 | KME | 1,008.58 | 1,008.58 |
| | | | 2B | Filling Jelly OPGW | 6.64 | 266 | 5% | 1.50% | 279 | KGS | 269.58 | 269.58 |
| | | | 2C | Aluminum Ingot | 207.46 | 8,298 | 6% | 2.00% | 8,796 | KGS | 8,464.37 | 8,464.37 |
| | | | 2D | HI-CARBON STEEL WIRE/ ROD | 455.65 | 18,226 | 5% | 2.00% | 19,137 | KGS | 18,590.52 | 18,590.52 |
| | | | 2E | Wire drawing Powder for lubricants | 5.78 | 231 | 5% | 2.00% | 243 | KGS | 235.82 | 235.82 |
| 3 | Optical Power Ground Wire (Cable OPGW de 48 F.O ) | 150 | 3A | SINGLE MODE OPTICAL FIBER | 49.44 | 7,416 | 2% | 2.00% | 7,564 | KME | 7,564.32 | 7,564.32 |
| | | | 3B | Filling Jelly OPGW | 8.86 | 1,329 | 5% | 1.50% | 1,395 | KGS | 1,348.94 | 1,348.94 |
| | | | 3C | Aluminum Ingot | 153.41 | 23,012 | 6% | 2.00% | 24,392 | KGS | 23,471.73 | 23,471.73 |
| | | | 3D | HI-CARBON STEEL WIRE/ ROD | 467.38 | 70,107 | 5% | 2.00% | 73,612 | KGS | 71,509.14 | 71,509.14 |
| | | | 3E | Wire drawing Powder for lubricants | 4.20 | 630 | 5% | 2.00% | 662 | KGS | 642.60 | 642.60 |
| | | | 3F | Stainless steel tape | 32.00 | 4,800 | 5% | 0.50% | 5,040 | KGS | 4,824.00 | 4,824.00 |
| 4 | Optical Power Ground Wire (Cable OPGW 12F PBT 10.50 MM) | 44 | 4A | SINGLE MODE OPTICAL FIBER | 12.36 | 543.84 | 2% | 2.00% | 555 | KME | 554.72 | 554.72 |
| | | | 4B | Filling Jelly OPGW | 7.9 | 347.6 | 5% | 1.50% | 365 | KGS | 352.81 | 352.81 |
| | | | 4C | Aluminum Ingot | 71.23 | 3134.12 | 6% | 2.00% | 3,322 | KGS | 3,196.80 | 3,196.80 |
| | | | 4D | HI-CARBON STEEL WIRE/ ROD | 294.42 | 12954.48 | 5% | 2.00% | 13,602 | KGS | 13,213.57 | 13,213.57 |
| | | | 4E | Wire drawing Powder for lubricants | 5.25 | 231 | 5% | 2.00% | 243 | KGS | 235.62 | 235.62 |
| | | | 4F | Stainless steel tape | 32 | 1408 | 5% | 0.50% | 1,478 | KGS | 1,415.04 | 1,415.04 |

| Description of Items to be Imported | UOM | Quantity Applied | Quantity Recommended |
|---|---|---|---|
| SINGLE MODE OPTICAL FIBER | KME | 10338.00 | 10337.90 |
| Filling Jelly OPGW | KGS | 2374.00 | 2294.83 |
| Aluminum Ingot | KGS | 41229.00 | 39673.45 |
| HI-CARBON STEEL WIRE/ ROD | KGS | 124734.00 | 121171.39 |
| Wire drawing Powder for lubricants | KGS | 1439.00 | 1397.03 |
| Stainless steel tape | KGS | 6518.00 | 6239.04 |

File No.P-47011/416/2018-TSW

M-43

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
*********

Subject: - M/s. Senior India Private Limited. (A.A. No.0510402202 Dated 12.04.2017, A.A.No.0510399661 dated 08.09.2016 &A.A .No.0510409022 dated 20.12.2018)

Reference: - DGFT F. No.01/80/050/00074/AM18/
DGFT F. No.01/80/050/00424/AM17/
DGFT F.No.01/80/050/00324/AM19/

DGFT(DES-1) may kindly refer to their e-mail dated 17th August 2020 seeking justification for revision of ratified ad-hoc norms. In this connection, the undersigned is directed to say that

1. Initially norms were recommended by this office to allow import of two items (Nicrobraz LM-20) as 0.5% of FOB value of the export items.
2. As applicant was not satisfied with the norms, they represented for the revision of norms and Norms Committee called them for Personal Hearing.
3. In PH, firm's representatives brought the components in which the import item,Nicrobraz LM-20, a brazing filler metal was used by them. On verification of the samples, Norms Committee was satisfied that the consumption of item is higher in this case and to assess the actual content of the item in the export items, NC advised them to submit the following information, duly certified by a Chartered Engineer :
   (i) Net weight of the child parts.
   (ii)Net weight of the complete assembly.

4. On receipt of above details, substantiating the net content of Nicrobraz LM-20 in the export items, the revision in norms was ~~was~~ recommended by this office

Norms Committee may now take a view in matter .

02/09/2020

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DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/416/2018-TSW dated 02 .09.2020

M·47

**Calculation Sheet**

**AA No. 0310799243**

| Sr. No. | Description of Resultant Product | Qty in KM | Sr. No. | Description of Items to be Imported | Qty in kgs / per KM | Wastages claimed in % | Wastages Allowed in % | Quantity applied in DGFT | Unit of Measurement (UOM) | Quantity Calculated | Quantity Recommended |
|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | 83/3- OPGW 24F Cable(G152-D)DésignPBT 12.5MM | 300 | 1 | SINGLE MODE OPTICAL FIBER | 24.720 | 2% | 2.00% | 7,564 | KME | 7,564.32 | 7,564.00 |
| | | | 2 | Filling Jelly OPGW | 6.640 | 5% | 1.50% | 2,092 | KGS | 2,021.88 | 2,021.88 |
| | | | 3 | Aluminum Ingot | 161.140 | 6% | 2.00% | 51,243 | KGS | 49,308.84 | 49,308.84 |
| | | | 4 | HI-CARBON STEEL WIRE 5.10 mm | 275.940 | 5% | 2.00% | 86,921 | KGS | 84,437.64 | 84,437.64 |
| | | | 5 | Wire drawing Powder for lubricants | 7.560 | 5% | 2.00% | 2,381 | KGS | 2,313.36 | 2,313.36 |
| | | | 6 | Polymide Tape | 1.000 | 5% | 2.00% | 315 | KGS | 306.00 | 306.00 |
| 2 | 83/0-OPGW Cable 48 Fiber G652D | 235 | 1 | SINGLE MODE OPTICAL FIBER | 49.440 | 2% | 2.00% | 11,851 | KME | 11,850.77 | 11,850.77 |
| | | | 2 | Filling Jelly OPGW | 9.610 | 5% | 1.50% | 2,371 | KGS | 2,292.23 | 2,292.23 |
| | | | 3 | Aluminum Ingot | 78.250 | 6% | 2.00% | 19,492 | KGS | 18,756.53 | 18,756.53 |
| | | | 4 | HI-CARBON STEEL WIRE 5.10 mm | 229.400 | 5% | 2.00% | 56,604 | KGS | 54,987.18 | 54,987.18 |
| | | | 5 | Wire drawing Powder for lubricants | 3.360 | 5% | 2.00% | 829 | KGS | 805.39 | 805.39 |
| | | | 6 | Stainless Steel Tape | 32.000 | 5% | 0.50% | 7,896 | KGS | 7,557.60 | 7,557.60 |

| Description of Items to be Imported | Qty applied in DGFT | Quanity Recommended |
|---|---|---|
| SINGLE MODE OPTICAL FIBER | 19415 | 19414.768 |
| Filling Jelly OPGW | 4463 | 4314.10525 |
| Aluminum Ingot | 70735 | 68065.365 |
| HI-CARBON STEEL WIRE 5.10 mm | 143525 | 139424.82 |
| Wire drawing Powder for lubricants | 3210 | 3118.752 |
| Polymide Tape | 315 | 306 |
| Stainless Steel Tape | 7896 | 7557.6 |

M·59(1)

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वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
*********

Subject: - M/s Godrej & Boyce Manufacturing Company Limited(A.A. No.0310820811 dated 07.05.2018
Ref: D.G.F.T. F. No. 01/80/050/00093/AM19/

DGFT(DES-1) may kindly refer to their e-mail dated 9th September 2020 forwarding firm's representation for modification of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that earlier ratified norms may be modified as under:

1. Net empty weight of export items at Sl.No.1 to 5 may be modified as 194180 Kgs, 194180 Kgs, 141930 Kgs, 180312 Kgs and 189419 Kgs respectively.
2. Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained/utilized in the export items.
3. Quantity of import item at Sl.No.1 may be allowed as 578312 Kgs as 1.078Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
4. Quantity of import item at Sl.No.2 may be allowed as 1027.98Kgs as 1.05Kgs/Kg content in the export item as claimed by the firm.
5. Quantity of import item at Sl.No.3 may be allowed as 220714 Kgs as 1.154 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
6. Quantity of import item at Sl.No.4 may be allowed as 138.82 Kgs as 1.05 Kgs/Kg content in the export item as claimed by the firm.
7. Quantity of import item at Sl.No.5 may be allowed as 81Nos on net to net basis with accountability clause, however duty free weight may be allowed as 63009 Kgs inclusive of 5% wastage.
8. Quantity of import item at Sl.No.6 may be allowed as 99 Nos on net to net basis with accountability clause, however duty free weight may be allowed as 14376.71Kgs inclusive of 5% wastage.
9. Quantity of import item at Sl.No.7 may be allowed as 16 Nos. on net to net basis with accountability clause, however duty free weight may be allowed as 486.15 Kgs inclusive of 5% wastage.
10. Quantity of import item at Sl.No.8 may be allowed as 1 No. on net to net basis with accountability clause., however duty free weight may be allowed as 7422.45Kgs inclusive of 5% wastage.
11. Import items at Sl. No. 9 to 12 shall be of relevant grade and diameter as contained/utilized in the export items.
12. Quantity of import item at Sl.No.9 may be allowed as 11.426 Mtrs. on net content basis., however duty free weight may be allowed as 118.13 Kgs inclusive of 2%

(1) 29/09/2020
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M·59(ii).

wastage.

13. Quantity of import item at Sl.No.10 may be allowed as 10.159 Mtrs. on net basis., however duty free weight may be allowed as 423.40Kgs inclusive of 2% wastage.

14. Quantity of import item at Sl.No.11 may be allowed as 5.897Mtrs. on net basis, however duty free weight may be allowed as 158 Kgs inclusive of 2% wastage.

15. Quantity of import item at Sl.No.12 may be allowed as 41.863 Mtrs. on net basis, however duty free weight may be allowed as 5111 Kgs inclusive of 2% wastage.

16. Quantity of import items at Sl.No.13, 14 and 15 may be allowed as 7Nos (56.81Kgs), 5Nos (104.04Kgs) and 1No. (5.51Kgs) respectively on net to net basis with accountability clause.

17. Import items at Sl. No. 16 & 17 shall be of relevant grade and size as contained/utilized in the export items.

18. Quantity of import item at Sl.No.16 may be allowed as 10.334Mtrs. on net content basis, however duty free weight may be allowed as 278.5 Kgs inclusive of 2% wastage.

19. Quantity of import item at Sl.No.17 may be allowed as 0.50 Mtrs. on net content basis, however duty free weight may be allowed as 5.1 Kgs inclusive of 2 % wastage.

20. Quantity of import item at Sl.No.18 may be allowed as 13857 Kgs.

21. Quantity of import item at Sl.No.19 may be allowed as 13485 Kgs.

22. Quantity of import item at Sl.No.20 may be allowed as 50065Kgs..

23. Quantity of import item at Sl.No.21 may be allowed as 33330 Kgs.

24. Quantity of import item at Sl.No.22 may be allowed as 14266 Kgs.

25. Weights of import items at Sl.No.23 to 25 may be specified as 2940 Kgs, 964 Kgs and 777Kgs respectively and these items may be allowed on net to net basis.

Norms have been modified due to changes in weights of export items and corresponding changes have been done in the quantities of import items.

Norms Committee may take a view.

29.09.2020

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DPIIT U.O.NO. P-47011/320/2018-TSW dated 29.09.2020